



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I

MEETING No. NC/1/MEET/Apr/202627/1

DATED: 23/04/2026

Please Note

- I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/Apr/202627/1 dated 23/04/2026 of Norms Committee - I for the year 2026-27 was held on 23/04/2026 under the Chairmanship of Abhinav Gupta, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Harish Upadhayay, Joint DGFT	DGFT(HQ)
2	Ashwani Ojha, Deputy Director	DGFT(HQ)
3	Kamlesh Singh, Assistant Section Officer	DGFT(HQ)
4	Shaish Kumar, Technical Consultant	DGFT
5	Sk Bhatnagar, Technical Consultant	DGFT
6	Sushil Jain, Technical Consultant	Department for Promotion of Industry & Internal Trade, Ministry of Commerce & Industry
7	Tr Choudhary, Technical Consultant	MEITY
8	Vishan Agrawal, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	BOSCH LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM REVIW00009055AM24
RA File Number	072404000417 AM11
Licence No and Date	0710076813/19/01/2011

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of consultant (SKB) dated 22.04.2026, as under:

S. No.	Item of Export	Quantity	Item of Import & Quantity Applied	Wastage to be Allowed
1	Common Rail Injector Parts viz., Valve Set	18,00,000 Nos	Valve Piston, F00VC02086 to F00VC02999, F00ZC02002 to F00ZC02999 – Qty: 18,00,000 Nos	Net-to-Net under GN-4 with Accountability Clause
			Steel Bar, 15 DIA – Qty: 72,000.00 Kgs	5% on the net weight of the steel bar in the export product
			Consumables – Qty: 20,000 Nos	1% of the FOB Value

Note: the grade of steel of the imported steel bars should match the grade of steel of the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	2 / NC/1/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM REVIW00000108AM27
RA File Number	318304000072 AM12
Licence No and Date	3110049333/21/07/2011

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following

information as per comments of concerned TE:

1. Kindly submit Review application pertaining to AA No.3110049333, as review application pertaining to AA No.0310789333 has wrongly been uploaded by the applicant instead

Case stands deferred.

Case No.	3 / NC/1/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	FITWEL GASKET COMPANY (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	018305000619AM15
RA File Number	318304000129 AM15
Licence No and Date	3110064779/25/08/2014
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. NO DATA IS AVAILABLE IN THE ATTACHMENT. SUBMIT THE FOLLOWING: (I) APPENDIX 4E (II) PROCESS FLOW CHART AND WASTAGE, IF ANY, DURING PROCESSING OF IMPORTED INPUT. (III) HOW THE IMPORTED QUANTITY IS SUFFICIENT FOR THE EXPORT OF 20000 NOS CMP. (IV) WHAT IS THE FULL FORM OF CMP, AND ALSO THE USES OF THE EXPORT PRODUCT? (V) WHAT ARE THE INDIGENOUS INPUTS IN THE EXPORT PRODUCT? (VI) WHAT IS THE WEIGHT OF THE EXPORT PRODUCT? (VII) WHAT IS THE WEIGHT OF THE IMPORTED AND LOCALLY PROCURED INPUTS? Case stands deferred.	

Case No.	4 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM REVIW00002445AM25
RA File Number	039404001169 AM15
Licence No and Date	0310795103/06/04/2015

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 13.04.2026, as under:

1. Export items to contain 2101 Nos. of NT250 Heat Exchanger Plates having weight of 11803 Kgs.
2. Quantity of import item at Sl. No. 1 may be allowed as 14209 Kgs. as 1.203 Kgs/Kg content in the export item after taking 1/3rd recovery from the scrap.
3. Quantity of import item at Sl. No. 2 may be allowed on net-to-net basis with accountability clause.
4. RA concerned may take suitable consequential action accordingly.

Case No.	5 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM REVIW00005243AM25
RA File Number	092404000055 AM18
Licence No and Date	0910065045/15/05/2017

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 07.05.2026, as under:

1. Import item at Sl. No. 1 shall be of relevant grade and diameter as contained/utilized in the export items at Sl.No. 1 & 2 and its quantity may be allowed as 581.9 Kgs as 2.617 Kgs/Kg content in the export items at Sl. No. 1 & 2 respectively after taking 50% recovery from the scrap.
2. Import item at Sl. No. 2 shall be of relevant grade and thickness as contained/utilized in the export items at Sl.No. 1 & 2 and its quantity may be allowed as 1087.8 Kgs as 3.073 Kgs/Kg content in the export items at Sl. No. 1 & 2 respectively after taking 50% recovery from the scrap.
3. Import item at Sl. No. 3 shall be of relevant grade and thickness as

contained/utilized in the export item at Sl.No. 1 and its quantity may be allowed as 12.06 Kgs as 1.33 Kgs/Kg content in the export item after taking 50% recovery from the scrap.

4. Import item at Sl. No. 4 shall be of relevant grade and diameter as contained/utilized in the export items at Sl.No. 1 & 2 and its quantity may be allowed as 1324 Kgs as 4.48 Kgs/Kg content in the export items at Sl.No.1 & 2 respectively after taking 20% recovery from the scrap.
5. Import item at Sl. No. 5 shall be of relevant grade and size as contained/utilized in the export items at Sl.No. 1 & 2 and its quantity may be allowed as 38.2 Kgs. as 3.94 Kgs/Kg content in the export items at Sl.No.1 & 2 respectively.
6. Quantity of import item at Sl. No.6 may be allowed as 22.56 Kgs.as 1.09 Kgs/Kg content in the export item at Sl.No.1.
7. Import item at Sl. No. 7 shall be of relevant grade and diameter as contained/utilized in the export item at Sl.No. 1 and its quantity may be allowed as 3.245 Kgs as 2.55 Kgs./Kg content in the export item at Sl.No.1 after taking 50% recovery from the scrap.
8. Quantity of import items at Sl.No. 8 to 18 may be allowed on net to net basis with accountability clause..
9. RA concerned may take suitable consequential action accordingly.

Case No.	6 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	018005000276AM18
RA File Number	039504000052 AM18
Licence No and Date	0310815484/01/09/2017
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 11.05.2026, as under:	

ITEM OF EXPORT: STEAM TURBINE (SECTIONWISE) 1000 MW

QUANTITY: 10 SETS (SECTIONS OF 1 NOS TURBINE).

ITEMS OF IMPORT: FROM SL No 1 TO 339, INDICATED IN THE LIST OF IMPORTED INPUTS.

RECOMMENDATION & QUANTITY TO BE ALLOWED:

1. QUANTITY & WASTAGE TO BE ALLOWED AT SL NO 48: 13178.80 KGS INCLUSIVE OF 686.80% WASTAGE ON THE NET WEIGHT OF 1675.00 KGS OF 718 NOS TURBINE BLADES GOING IN THE EXPORT PRODUCT.

2. QUANTITY & WASTAGE TO BE ALLOWED AT SL NO 49: 40083.80 KGS INCLUSIVE OF 1145.61% WASTAGE ON THE NET WEIGHT OF 4450.00 KGS OF 1148 NOS TURBINE BLADES GOING IN THE EXPORT PRODUCT.

3. QUANTITY & WASTAGE TO BE ALLOWED AT SL NO 50: 3117.80 KGS INCLUSIVE OF 642.21% WASTAGE ON THE NET WEIGHT OF 420.00 KGS OF 944 NOS TURBINE BLADES GOING IN THE EXPORT PRODUCT.

4. QUANTITY & WASTAGE TO BE ALLOWED AT SL NO 51: 6773.00 KGS INCLUSIVE OF 1122.56% WASTAGE ON THE NET WEIGHT OF 554.00 KGS OF 224 NOS TURBINE BLADES GOING IN THE EXPORT PRODUCT.

5. QUANTITY & WASTAGE TO BE ALLOWED AT SL NO 52: 11398.50 KGS INCLUSIVE OF 576.87% WASTAGE ON THE NET WEIGHT OF 1684.00 KGS OF 1180 NOS TURBINE BLADES GOING IN THE EXPORT PRODUCT.

6. QUANTITY & WASTAGE TO BE ALLOWED AT SL NO 53: 11222.10 KGS INCLUSIVE OF 570.38% WASTAGE ON THE NET WEIGHT OF 1674.00 KGS OF 1168 NOS TURBINE BLADES GOING IN THE EXPORT PRODUCT.

7. QUANTITY & WASTAGE TO BE ALLOWED AT SL NO 85: 12265.00 KGS INCLUSIVE OF 480.45% WASTAGE ON THE NET WEIGHT OF 2113.00 KGS OF 1098 NOS TURBINE BLADES GOING IN THE EXPORT PRODUCT.

8. QUANTITY & WASTAGE TO BE ALLOWED AT SL NO 86: 45045.10 KGS INCLUSIVE OF 471.27% WASTAGE ON THE NET WEIGHT OF 7885.00 KGS OF 1308 NOS TURBINE BLADES GOING IN THE EXPORT PRODUCT.

9. QUANTITY & WASTAGE TO BE ALLOWED AT SL NO 87: 2980.90 KGS INCLUSIVE OF 359.30% WASTAGE ON THE NET WEIGHT OF 649.00 KGS OF 408 NOS TURBINE BLADES GOING IN THE EXPORT PRODUCT.

10. QUANTITY & WASTAGE TO BE ALLOWED AT SL NO 88: 2841.00 KGS INCLUSIVE OF 359.30% WASTAGE ON THE NET WEIGHT OF 649.00 KGS OF 408 NOS TURBINE BLADES GOING IN THE EXPORT PRODUCT.

11. ITEMS AT SL No 33,39,68,76,117,208 & 318 WILL BE ALLOWED ON NET-TO-NET BASIS UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.

12. THE FOLLOWING REMAINING ITEMS OF IMPORTS AND CLAUSES THEREOF WILL BE ALLOWED ACCORDING TO THE APPROVAL OF THE NORMS COMMITTEE IN ITS MEETING HELD ON NC/1/MEET/MAR/2021-22/16 (OFFLINE CASES) DATED 31.03.2022:

(I). THE WEIGHT OF THE EXPORT PRODUCT WILL REMAIN THE SAME AS INDICATED AT SL No 1, i.e., 1600.00 MTS.

(II) QUANTITY OF IMPORT ITEMS AT SL No 13,22,79 TO 82, 327,328 & 329 WILL BE ALLOWED AS 1.05 KG/KG CONTENT IN THE EXPORT PRODUCT.

(III) IMPORT ITEM AT SL No 208 WILL BE DELETED AS IT IS A KIT.

(IV) FOR IMPORT ITEMS AT SL No 319, 322 & 323, THE WORD FROM DESCRIPTION "ROUGH MACHINING" WILL BE REPLACED WITH THE WORD "FINISHED MACHINING"

V) IMPORT ITEM AT SL No 333 WILL BE DELETED AS THE APPLICANT HAS NOT SUBMITTED DRAWING AND CALCULATION OF THE IMPORT ITEM.

(VI) QUANTITY OF IMPORT AT SL No 330 WILL BE ALLOWED AS PER DGFT'S POLICY OF CONSUMABLE ITEM.

(VII) THE QUANTITY OF THE REMAINING IMPORTED ITEMS WILL BE ALLOWED AS PER GN-4 WITH NIL WASTAGE & ACCOUNTABILITY CLAUSE (WEIGHT OF COMPONENTS GIVEN IN WEIGHT BALANCE ARE TO BE INCORPORATED IN ADVANCE AUTHORIZATION).

NOTE: THE GRADE OF IMPORTED ALLOY STEEL SHOULD BE MATCHED WITH THE GRADE OF ALLOY STEEL OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	7 / NC/1/MEET/Apr/202627/1
Case Status	Case Rejected
Party Name	TAKRAF INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM REVIW00006385AM26
RA File Number	072404000187 AM18
Licence No and Date	0710112252/10/10/2017
Norms Committee Decision: The Committee considered the case as per agenda and noted that in the instant case, the request of the firm for ratification of norms against AA No. 710112252 dated 10/10/2017 was earlier rejected by NC-1 on 19/03/2024 due to non-submission of the reply of deficiency letter. On 12/03/2026, the firm has filed application on portal for review of the said decision. It is quite evident that the firm has filed the present review application after the period of 12 months from the date of uploading of the decision on DGFT website. The para 4.17 of current HBP stipulates that no representation against the decision of Norms Committee after the period of 12 months from the date of uploading of the decision on DGFT website will be entertained. Accordingly, the case stands rejected.	

Case No.	8 / NC/1/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM REVIW00006268AM26
RA File Number	042404000237 AM18
Licence No and Date	0410164128/22/03/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: As per preliminary assessment, the submitted application does not have any information /data/ details for the evaluation of the case. Applicant needs to submit the application with all requisite details /information with supporting documents for further consideration. Case stands deferred.	

Case No.	9 / NC/1/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM REVIW00002443AM25
RA File Number	039404001130 AM19

Licence No and Date	0310828077/02/04/2019
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	10 / NC/1/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	LOTUS ADVANCE TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM REVIW00000659AM26
RA File Number	052304000283 AM20
Licence No and Date	0510412171/17/10/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	11 / NC/1/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM REVIW00002444AM25
RA File Number	039404000474 AM20
Licence No and Date	0310833455/17/12/2019
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	12 / NC/1/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM REVIW00004040AM26
RA File Number	052404000361 AM21
Licence No and Date	0510415541/19/10/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	

1.Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.

2. Weight of each Export Product.

3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

5. The above information may be furnished export product wise.

Case stands deferred.

Case No.	13 / NC/1/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM REVIW00005049AM25
RA File Number	092404000334 AM21
Licence No and Date	0910069412/29/10/2020

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Submit a coloured photograph of each export product and indicate the initial of the raw material & final dimensions of the product.
2. What is the weight of each export product, indicated in numbers?
3. Submit a process flow chart and also indicate the wastage at each stage of operation.
4. Submit a Bill of Entry of the imported inputs to verify the CIF cost indicated in the summary detail on the portal.
- 5.Submit a copy of the shipping bills to verify the description of the export products as per the details given in the AA.

Case stands deferred

Case No.	14 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM APPLY 00039048AM21
RA File Number	342404000170 AM21
Licence No and Date	3411000017/15/12/2020

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 04.05.2026, as under:

1. Description of the export item may be modified as "Optical Ground Wire (OPGW) 24F ITU G 652B/Aluminium Tube 7.90mm + Aluminium Clad Steel Wire 10/3.40mm (20.3% IACS).
2. Quantity of import item at Sl. No.1 i.e. Aluminium Ingots may be allowed as 11.08 MT as 1.02 Kgs/Kg content in the export item.
3. Quantity of import item at Sl.No.2 (i.e. Aluminium Clad Steel Wire 10/3.40mm (20.3% IACS) may be allowed as 91.14 MT as 1.01 Kgs/Kg content in the export item.
4. Quantity of import item at Sl. No.3 i.e. Aluminium Ingots may be allowed as 10.63 MT as 1.02 Kgs/Kg content in the export item.
5. Quantity of import item at Sl. No.4 i.e. Optical Fibre Core may be allowed as 166.65 Kms (2.66 MT) inclusive of 1 % wastage.

RA concerned may take suitable consequential action accordingly.

Case No.	15 / NC/1/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	EMPIRE HOME APPLIANCES PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026

and Date	
HQ File Number	HQRNORM APPLY 00103868AM21
RA File Number	05AA04038867 AM21
Licence No and Date	0511001740/15/03/2021
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	16 / NC/1/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	STERLITE TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM APPLY 00006906AM22
RA File Number	03AA04000708 AM22
Licence No and Date	0311003091/08/04/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	17 / NC/1/MEET/Apr/202627/1			
Case Status	Case Approved			
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED			
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026			
HQ File Number	HQRNORM REVIW00005053AM25			
RA File Number	09AA04002060 AM22			
Licence No and Date	0911001045/15/06/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 12.05.2026, as under:				
Sl. No.	Export Item	Quantity	Import Item & Quantity Applied	Quantity to be Allowed
1	COOLANT RESERVOIR ASSEMBLY {Exported through Defence NOC No. EA/2021/1967-D(EPC), Dated: 16.03.2021}	803 Nos	STAINLESS STEEL TUBE, Grade: SS304, Pipe Standard: ASTM-A-312, Tube O.D.: 73.025 mm (2.875"), Tube I.D.: 62.7126 mm, Qty: 3694.00 Kgs	1813.32 Kgs inclusive of 178.80% wastage on the net content of stainless-steel tube in the export product

			STAINLESS STEEL ROD, Grade: SS304, Rod Diameter: 76.2 mm, Standard: ASTM-A-276, Qty: 7620.00 Kgs	2816.90 Kgs inclusive of 285.49% wastage on the net content of stainless-steel rod in the export product
			HEXAGONAL BAR CRES HEX BAR, Type: 303, Condition: A IAW QQ-S-763, Qty: 160.60 Kgs	120.65 Kgs inclusive of 501% wastage on the net content of the hexagonal bar in the export product
			SCREW SELF SEALING, Part No. 11509851, Qty: 1000 Nos	Net-to-Net under GN-4 with Accountability Clause
			VALVE CHECK, Part No. 481-200222, Qty: 1000 Nos	Net-to-Net under GN-4 with Accountability Clause
			INDICATOR PRESS, Part No. 481-200194, Qty: 1000 Nos	Net-to-Net under GN-4 with Accountability Clause
			PLUG BLOWOUT, Part No. 481-200200, Qty: 1000 Nos	Net-to-Net under GN-4 with Accountability Clause
			COUPLING HALF QUICK, Part No. 481-200523, Qty: 1000 Nos	Net-to-Net under GN-4 with Accountability Clause
			O-RING, Part No. MS28778-4, Qty: 1000 Nos	Net-to-Net under GN-4 with Accountability Clause
			O-RING, Part No. MS28778-5, Qty: 1000 Nos	Net-to-Net under GN-4 with Accountability Clause
			O-RING, Part No. MS28778-6, Qty: 1000 Nos	Net-to-Net under GN-4 with Accountability Clause
			WASHER SS, Part No. NAS620C8, Qty: 1000 Nos	Net-to-Net under GN-4 with Accountability Clause
			SCREW HD SCREW SS, Part No. MS16995-25, Qty: 1000 Nos	Net-to-Net under GN-4 with Accountability Clause

NOTE: THE GRADE OF IMPORTED STAINLESS-STEEL TUBES, BARS, AND RODS SHOULD MATCH THE GRADE OF STAINLESS-STEEL TUBES, RODS AND BARS GOING IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly

Case No.	18 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	IND SPHINX PRECISION LTD
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM APPLY 00133864AM22
RA File Number	30AA04003554 AM22
Licence No and Date	3011000861/08/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (SKB) dated 22.04.2026, as under:

Sl. No.	Item of Export	Quantity	Item of Imports	Quantity and Value to be Allowed
1	PCB DRILL MADE FROM A COMPOSITE BLANK OF TUNGSTEN CARBIDE, DIA 3.20 MM TO 6.50 MM	100000 Nos	TUNGSTEN CARBIDE SHANK, Dia 3.25 $\pm$ 0.20 mm, Length 25 $\pm$ 2.00 mm	Net-to-Net under GN-4 with Accountability Clause
			TUNGSTEN CARBIDE PIN, Dia 5.25 $\pm$ 1.50 mm and Length 13 $\pm$ 2.00 mm	Net-to-Net under GN-4 with Accountability Clause
			DIAMOND GRINDING WHEEL, B MARKING SOLUTION, C ULTRASONIC SOLUTION	5% of the FOB Value

RA concerned may take suitable consequential action accordingly.

Case No.	19 / NC/1/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	MENON BEARINGS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM APPLY 00135493AM22
RA File Number	03AA04029067 AM22
Licence No and Date	0311005250/09/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following

information as per comments of concerned TE:

1.Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.

2. Weight of each Export Product.

3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

5. The above information may be furnished export product wise.

Case stands deferred.

Case No.	20 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM REVIW00006411AM25
RA File Number	05AA04057692 AM22
Licence No and Date	0511003764/22/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 06.04.2026, as under:

1. Net fabricated weight of export items at SI.No. 1 to 4 may be specified as 140 MT , 140 MT , 253.1 MT & 84.5 MT respectively.
2. Import item at SI.No.1 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.1 and its quantity may be allowed as applied for i.e 77229.60 Kgs as 1.05 Kgs/Kg content in the export item.
3. Quantity of import item at SI.No. 2 may be allowed as 31 Nos. On net to net basis in the export item at SI.No.1 However, duty free weight of this item may be allowed as 42361.73 Kgs inclusive of 1.45 % wastage as claimed by the firm..
4. Import items at SI.No.3 & 4 may be omitted as not imported by the firm.

5. Quantity of import items at Sl.No. 5 to 12 (Welding Consumables) may be allowed as 'Nil', 650 Kgs , 500 Kgs , 7000 Kgs , 2500 Kgs , 4000 Kgs , 2800 Kgs & 1500 Kgs respectively.
6. Quantities of import items at Sl.No.13 & 14 may be allowed as applied for being less than 1% of FOB value in export item at Sl.No.1.
7. Quantity of import item at Sl.No.14 may be allowed as applied for i.e 150 Kgs. Being less than 1% of FOB value in export item at Sl.No.1.
8. Import item at Sl.No.15 shall be of relevant grade and thickness as contained/utilized in the export item at Sl. No. 2 and its quantity may be allowed as applied for i.e 77229.60 Kgs. As 1.05 Kgs/Kg content in the export item.
9. Quantity of import item at Sl.No.16 may be allowed as 31 Nos. On net to net basis in the export item at Sl.No.2. However, duty free weight of this item may be allowed as 42361.73 Kgs inclusive of 1.45 % wastage as claimed by the firm.
10. Import items at Sl.No.17 & 18 may be omitted as not imported by the firm.
11. Quantity of import items at Sl.No. 19 to 26 (Welding Consumables) may be allowed as 'Nil', 550 Kgs , 2450 Kgs , 7000 Kgs , 2000 Kgs , 4000 Kgs , 2800 Kgs & 1500 Kgs respectively.
12. Quantities of import items at Sl.No.27& 28 may be allowed as applied for being less than 1% of FOB value in export item at Sl.No.2.
13. Import item at Sl.No.29 shall be of relevant grade and thickness as contained/utilized in the export item at Sl. No. 3 and its quantity may be allowed as applied for i.e.169876.35 Kgs. As 1.0487 Kgs/Kg content in the export item.
14. Quantity of import item at Sl.No.30 may be allowed as 30 Nos. On net to net basis. However, duty free weight of this item may be allowed as 49446 Kgs inclusive of 0.73 % wastage as claimed by the firm.
15. Import items at Sl.No.31 & 32 may be omitted as not imported by the firm.
16. Quantity of import items at Sl.No. 33 to 40 (Welding Consumables) may be allowed as 'Nil', 550 Kgs , 3000 Kgs , 10800 Kgs , 3290 Kgs , 6000 Kgs , 3500 Kgs & 2000 Kgs respectively.
17. Quantities of import items at Sl.No.41 & 42 may be allowed as applied for being less than 1% of FOB value in export item at Sl.No.3.
18. Import item at Sl.No.43 shall be of relevant grade and thickness as contained/utilized in the export item at Sl. No.4 and its quantity may be allowed as applied for i.e 57480.15 Kgs. As 1.0494 Kgs/Kg content in the export item as claimed by the firm.
19. Quantity of import item at Sl.No.44 may be allowed as 25 Nos. On net to net basis. However, duty free weight of this item may be allowed as 10638 Kgs inclusive of 1.24 % wastage as claimed by the firm.
20. Import items at Sl.No.45 & 46 may be omitted as not imported by the firm.
21. Quantity of import items at Sl.No. 47 to 50(Welding Consumables) may be allowed as,Nil., 2000 Kgs , 2000 & 1500 Kgs respectively.
22. Quantities of import items at Sl.No.51 & 52 may be allowed as applied for being less than 1% of FOB value in export item at Sl.No.4

RA concerned may take suitable consequential action accordingly.

Case No.	21 / NC/1/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	PJB PROJECTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM APPLY 00152616AM22
RA File Number	07AA04011880 AM22
Licence No and Date	0711001629/02/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- a. SUBMIT COLOURED DRAWING OF THE EXPORT PRODUCTS AND INDICATE THE POSITION OF THE IMPORTED ITEM IN NUMBERS AND TUBES TO BE IMPORTED IN METERS.
- b. ANNEXURE OF APPENDIX 4E IS NOT READABLE. SUBMIT REVISED APPENDIX 4E.
- c. SUBMIT PROCESS FLOW CHART AND WASTAGE CLAIMED ON IMPORTED STAINLESS-STEEL TUBES IN EACH OF THE EXPORT PRODUCTS.
- d. WHERE IS THE APPLICATION OF THE EXPORT PRODUCTS?
- e. SUBMIT A DETAIL NOTE ON THE MANUFACTURING ACTIVITIES INVOLVED.
- f. WHAT ARE THE INDIGENOUS MATERIALS TO BE USED IN THE EXPORT PRODUCT, AND WEIGHT IN THE TOTAL WEIGHT OF THE EXPORT PRODUCT?

Case stands deferred

Case No.	22 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	YAMAHA MUSIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM APPLY 00153346AM22
RA File Number	05AA04061551 AM22
Licence No and Date	0511003976/03/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of consultant (SKB) dated 24.04.2026, as under:

EXPORT ITEM: ACOUSTIC GUITAR, F310 NT//EX & F310 TBS//EX (ACOUSTIC GUITAR)

QTY: 64968 NOS

ITEMS OF IMPORT:

1. ITEMS OF IMPORT AT SL No 1, 4, 12,13, 14,15,16,17,18,19,20,22, 23,25, 26, 27,28.29,30,31 & 32: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.

2. ITEM OF IMPORT AT SL No 24: 1.01 KG/KG ON THE NET WEIGHT OF WIRE IN THE EXPORT PRODUCT.

2. ITEMS OF IMPORT IN GRAMS AT SL No 2,3,5,6, 9,10 & 11: 0.08% OF THE FOB VALUE.

3. ITEMS OF IMPORT IN MTRS AT SL No 7, 8, 21: AS APPLIED.

RA concerned may take suitable consequential action accordingly

Case No.	23 / NC/1/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM REVIW00005051AM25
RA File Number	09AA04017807 AM22
Licence No and Date	0911001893/22/11/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Submit a coloured photograph of each export product and indicate the initial of the raw material & final dimensions of the product.
2. What is the weight of each export product indicated in numbers?
3. Submit a process flow chart and also indicate the wastage at each stage of operation.
4. Submit a Bill of Entry of the imported inputs to verify the CIF cost indicated in the summary detail on the portal.
5. Submit a copy of the shipping bills to verify the description of the export products as per the details given in the AA.

Case stands deferred.

Case No.	24 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM REVIW00004588AM26
RA File Number	05AA040102749 AM22
Licence No and Date	0511006453/26/11/2021

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 16.04.2026, as under:

1. Net weight of export item may be specified as 190 MT.
2. Import item at Sl.No.1 shall be of relevant grade and diameter as contained/utilized in the export item and its quantity may be allowed as 6047 Kgs. (323 Mtrs) as 1.02 Kgs/Kg content in the export item as claimed by the firm.
3. Import item at Sl.No.2 shall be of relevant grade and diameter as contained/utilized in the export item and its quantity may be allowed as 5724 Kgs. (138 Mtrs) as 1.02 Kgs/Kg content in the export item as claimed by the firm.
4. Import item at Sl.No.3 shall be of relevant grade and diameter as contained/utilized in the export item and its quantity may be allowed as 42849 Kgs. (340 Mtrs) as 1.02 Kgs/Kg content in the export item as claimed by the firm.
5. Import item at Sl.No.4 shall be of relevant grade and diameter as contained/utilized in the export item and its quantity may be allowed as 12528 Kgs. (3256 Mtrs) as 1.02 Kgs/Kg content in the export item as claimed by the firm.
6. Import item at Sl.No.5 shall be of relevant grade and diameter as contained/utilized in the export item and its quantity may be allowed as 710 Kgs. (10 Mtrs) as 1.02 Kgs/Kg content in the export item as claimed by the firm.
7. Import item at Sl.No.6 shall be of relevant grade and diameter as contained/utilized in the export item and its quantity may be allowed as 55163 Kgs. (256 Mtrs) as 1.02 Kgs/Kg content in the export item as claimed by the firm.

RA concerned may take suitable consequential action accordingly.

Case No.	25 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM REVIW00005443AM26
RA File Number	03AX04000286 AM22
Licence No and	0311010309/10/01/2022

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Tech-3 dated 21.04.2026, as under: EP 1 to 9 – Add: “Total wt. – 895793 Kgs.” Import: 1. Tubes & Pipes – Net content in EP + 2% wastage. 2. Finned Tubes – Net-to-Net as per GN-4 in Nos. & Weight. 3. Membrane Fins – Net content in EP + 2% wastage. 4. Structural Sections – Net content in EP + 2% wastage. 5. Fittings – Net-to-Net as per GN-4 in Nos. & Weight. 6. Welding Consumables – Up to 1.3% of FOB Value. Conditions: (i) Diameter of imported tubes & pipes shall be the same as used in the export product. (ii) Grade of imported items shall be the same as used in the export product. RA concerned may take suitable consequential action accordingly.	

Case No.	26 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM REVIW00006199AM25
RA File Number	04AX04000084 AM23
Licence No and Date	0411003261/09/05/2022

Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 08.05.2026, as under: 1. Net weight of export item may be specified as 821.944 MT. 2. Import item at SI.No.1 shall be of relevant grade and thickness as contained/utilized in the export item. Quantity of the import item may be modified as 42,545 Kgs and may be allowed as 1.05 Kgs/Kg content in the export item. 3. Quantity of import item at SI. No. 2 may be allowed as 170 Nos.(1664 Kgs.) On net to net basis with accountability clause. 4. Quantity of import item at SI. No. 3 may be allowed as 468 Kgs on net to net basis with accountability clause. 5. Quantity of import item at SI. No. 4 may be allowed as 90 pieces(360 Kgs.) On net to net	
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basis with accountability clause.

6. Import item at SI.No. 5 may be omitted as not imported by the firm.
7. Quantity of import item at SI. No. 6 may be allowed as 23 Nos.(3528 Kgs.) On net to net basis with accountability clause.
8. Quantity of import item at SI. No. 7 may be allowed as 50 pieces(143 Kgs.) On net to net basis with accountability clause.
9. Import items at SI.No. 8 to 11 may be omitted as not imported by the firm.
10. Import item at SI.No.12 shall be of relevant grade and size as contained/utilized in the export item. Quantity of the import item may be modified as 480,019 Kgs and may be allowed as 1.02 Kgs/Kg content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	27 / NC/1/MEET/Apr/202627/1
Case Status	Case Rejected
Party Name	TEGA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM REVIW00006400AM26
RA File Number	02AX04000191 AM23
Licence No and Date	0211002671/06/07/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that in the instant case, the request of the firm for ratification of norms against AA No. 211002671 dated 06/07/2022 was earlier rejected by NC-1 on 28/01/2025 due to non-submission of the reply of deficiency letter. On 12/03/2026, the firm has filed application on portal for review of the said decision. It is quite evident that the firm has filed the present review application after the period of 12 months from the date of uploading of the decision on DGFT website. The para 4.17 of current HBP stipulates that no representation against the decision of Norms Committee after the period of 12 months from the date of uploading of the decision on DGFT website will be entertained. Accordingly, the case stands rejected.	

Case No.	28 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM REVIW00005672AM26
RA File Number	05AX04000241 AM24
Licence No and Date	0511018607/01/05/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 11.05.2026, as under:	

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	WASTAGE TO BE ALLOWED
1	COLD EXCHANGER TAG NO. 261-E-402 / 262-E-402 (PART OF HEAT EXCHANGER) TOTAL WEIGHT: 124400.00 KGS WEIGHT OF IMPORTED INPUT: 55390.00 KGS WEIGHT OF INDIGENOUS INPUT: 69010.00 KGS	2 NOS	FINISH MACHINED FORGING CONF. TO SPECN. SA-336 F22 CL.3(0) QTY: 58093.20 KGS	1.032 KG/KG ON THE NET WEIGHT OF LOW ALLOY STEEL PLATE IN THE EXPORT PRODUCT.
			SAW WIRE EB3R 4.0MM (0) QTY: 4400.00 KGS	5% OF THE FOB VALUE
			SAW FLUX F9P4 FOR EB3R (UV420TTR-W)(0) QTY: 4400.00 KGS	
2	IST AMMONIA CHILLER TAG NO. 261-E-403 / 262-E-403 (PART OF HEAT EXCHANGER) TOTAL WEIGHT: 154321.00 KGS WEIGHT OF IMPORTED INPUT: 95032.00 KGS WEIGHT OF INDIGENOUS INPUT: 59289 .00 KGS	2 NOS	LOW ALLOY STEEL PLATE CONFORMING TO SPECN. SA387GR.22 CL2(0) QTY: 41524.00 KGS	1.032 KG/KG ON THE NET WEIGHT OF LOW ALLOY STEEL PLATE IN THE EXPORT PRODUCT.
			FINISH MACHINED FORGING CONF. TO SPECN. SA-336 F22 CL.3(0) QTY: 58020.00 KGS	1.032 KG/KG ON THE NET WEIGHT OF FINISHED MACHINED FORGING IN THE EXPORT PRODUCT.
			SAW WIRE EB3R 4.0 MM (0) QTY: 3600.00 KGS	5% OF THE FOB VALUE

			SAW FLUX F9P4 FOR EB3R (UV420TTR-W)(0) QTY: 3600.00 KGS	
3	2ND AMMONIA CHILLER TAG NO. 261-E-404 / 262-E-404 (PART OF HEAT EXCHANGER) TOTAL WEIGHT: 162470.00 KGS WEIGHT OF IMPORTED INPUT: 35856.00 KGS WEIGHT OF INDIGENOUS INPUT: 126614 .00 KGS	2 NOS	FINISH MACHINED FORGING CONF. TO SPECN. SA-336 F22 CL.3(0) QTY: 37560.00 KGS SAW WIRE EB3R 4.0MM (0) QTY: 1200.00 KGS SAW FLUX F9P4 FOR EB3R (UV420TTR-W) (0) QTY: 1200.00 KGS	1.032 KG/KG ON THE NET WEIGHT OF FINISHED MACHINED FORGING IN THE EXPORT PRODUCT. 1.5% OF THE FOB VALUE

RA concerned may take suitable consequential action accordingly.

Case No.	29 / NC/1/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	WINTAGE ENGINEERS & CONSULTANTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM APPLY 00001092AM24
RA File Number	05AX04000400 AM24
Licence No and Date	0511018980/25/05/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.

2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. The above information may be furnished export product wise.

Case stands deferred.

Case No.	30 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM APPLY 00001144AM24
RA File Number	04AX04000129 AM24
Licence No and Date	0411005475/26/05/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Meity, as under:

Sl.no.	ITEM OF EXPORT	QUANTITY	EXPORT UOM	ITEM OF IMPORT	QUANTITY ALLOWED	IMPORT UOM
1	OPTICAL FIBER CABLE-MINI-UNARMoured-24F-MLT	2000	KME	Single Mode Optical Fibre G657A1 (Natural)	47,882.057	KM
		2000		High Density Polyethelene (HDPE) HE6133	18,102.631	KG
		2000		Polybutylene Terephthalate (PBT)-JD-3019	7,923.515	KG
		2000		Filling Gel- LT-410-A	2,548.650	KG
		2000		Fiberglass Reinforced Plastic (FRP)-1.9mm	11,537.553	KM

2	OPTICAL FIBER CABLE-MINI- UNARMoured- 48F-MLT	1000	KME	Single Mode Optical Fibre G657A1 (Natural)	48,449.829	KM
		1000		High Density Polyethelene (HDPE) HE6133	9,051.316	KG
		1000		Polybutylene Terephthalate (PBT)-JD-3019	7,939.612	KG
		1000		Filling Gel- LT-410-A	2,560.005	KG
		1000		Fiberglass Reinforced Plastic (FRP)-1.9mm	5,768.777	KM
3	OPTICAL FIBER CABLE-MINI- UNARMoured- 96F-MLT	750	KME	Single Mode Optical Fibre G657A1 (Natural)	74,378.057	KM
		750		High Density Polyethelene (HDPE) HE6133	10,066.683	KG
		750		Polybutylene Terephthalate (PBT)-JD-3019	7,071.990	KG
		750		Filling Gel- LT-410-A	2,108.661	KG
		750		Fiberglass Reinforced Plastic (FRP)-1.9mm	6,349.560	KM
4	OPTICAL FIBER CABLE-MINI- UNARMoured- 144F-MLT	375	KME	Single Mode Optical Fibre G657A1 (Natural)	56,616.570	KG
		375		High Density Polyethelene (HDPE) HE6133	5,033.346	KG
		375		Polybutylene Terephthalate (PBT)-JD-3019	5,320.437	KG
		375		Filling Gel- LT-410-A	1,584.457	KG
		375		Fiberglass Reinforced Plastic (FRP)-1.9mm	3,174.785	KM

5	OPTICAL FIBRE CABLE-DROP FLAT-12F-UT	2500	KME	Single Mode Optical Fibre G652D (Natural)	29,748.857	KG
		2500		High Density Polyethelene (HDPE) 6062	27,755.919	KG
		2500		Polybutylene Terephthalate (PBT)-JD-3019	4,935.003	KG
		2500		Filling Gel- LT-410-A	1,640.655	KG
		2500		Fiberglass Reinforced Plastic (FRP)-1.9mm	23,140.579	KM

RA concerned may take suitable consequential action accordingly.

Case No.	31 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM APPLY 00001145AM24
RA File Number	04AX04000132 AM24
Licence No and Date	0411005476/26/05/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Meity, as under:

Sl.no.	ITEM OF EXPORT	QUANTITY	EXPORT UOM	ITEM OF IMPORT	QUANTITY ALLOWED	IMPORT UOM
1	OPTICAL FIBER CABLE-MINI- UNARMoured- 24F-MLT	2000	KME	Single Mode Optical Fibre G657A1 (Natural)	47,882.057	KM
		2000		High Density Polyethelene (HDPE) HE6133	18,102.631	KG
		2000		Polybutylene Terephthalate (PBT)- JD-3019	7,923.515	KG

		2000		Filling Gel- LT-410-A	2,548.650	KG
		2000		Fiberglass Reinforced Plastic (FRP)-1.9mm	11,537.553	KM
2	OPTICAL FIBER CABLE-MINI-UNARMoured-48F-MLT	1000	KME	Single Mode Optical Fibre G657A1 (Natural)	48,449.829	KM
		1000		High Density Polyethelene (HDPE) HE6133	9,051.316	KG
		1000		Polybutylene Terephthalate (PBT)-JD-3019	7,939.612	KG
		1000		Filling Gel- LT-410-A	2,560.005	KG
		1000		Fiberglass Reinforced Plastic (FRP)-1.9mm	5,768.777	KM
3	OPTICAL FIBER CABLE-MINI-UNARMoured-96F-MLT	750	KME	Single Mode Optical Fibre G657A1 (Natural)	74,378.057	KM
		750		High Density Polyethelene (HDPE) HE6133	10,066.683	KG
		750		Polybutylene Terephthalate (PBT)-JD-3019	7,071.990	KG
		750		Filling Gel- LT-410-A	2,108.661	KG
		750		Fiberglass Reinforced Plastic (FRP)-1.9mm	6,349.560	KM
4	OPTICAL FIBER CABLE-MINI-UNARMoured-	375	KME	Single Mode Optical Fibre G657A1 (Natural)	56,616.570	KG

	144F-MLT	375		High Density Polyethelene (HDPE) HE6133	5,033.346	KG
		375		Polybutylene Terephthalate (PBT)- JD-3019	5,320.437	KG
		375		Filling Gel- LT-410-A	1,584.457	KG
		375		Fiberglass Reinforced Plastic (FRP)-1.9mm	3,174.785	KM
5	OPTICAL FIBRE CABLE-DROP FLAT-12F-UT	2500	KME	Single Mode Optical Fibre G652D (Natural)	29,748.857	KG
		2500		High Density Polyethelene (HDPE) 6062	27,755.919	KG
		2500		Polybutylene Terephthalate (PBT)- JD-3019	4,935.003	KG
		2500		Filling Gel- LT-410-A	1,640.655	KG
		2500		Fiberglass Reinforced Plastic (FRP)-1.9mm	23,140.579	KM

RA concerned may take suitable consequential action accordingly

Case No.	32 / NC/1/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	P P ROLLING MILLS MFGING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM APPLY 00001184AM24
RA File Number	05AX04000559 AM24
Licence No and Date	0511019098/30/05/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. The above information may be furnished export product wise.

Case stands deferred.

Case No.	33 / NC/1/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	OSWAL PUMPS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM REVIW00005945AM26
RA File Number	33AX04000024 AM24
Licence No and Date	3311001265/07/06/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Quantities of export items in Nos. In addition to their weights.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing

with complete justification and supported by documentary evidence/drawings etc.

5. The above information may be furnished export product wise.

Case stands deferred.

Case No.	34 / NC/1/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM APPLY 00001449AM24
RA File Number	03AX04001091 AM24
Licence No and Date	0311024415/09/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. SUBMIT A PROCESS FLOW CHART INDICATING STAGE-WISE WASTAGE ON EACH OPERATION UPTO THE FINAL STAGE OF OPERATION. 2. SUBMIT A CHART INDICATING THE NUMBER OF PROCESSES INVOLVED, THE PERCENTAGE WEIGHT IN KG (BEFORE), THE CUTTING WEIGHT IN KG (AFTER), THE WASTAGE IN KG, AND THE WASTAGE IN PERCENTAGE. 3. COLOURED DRAWINGS OF THE TURBINE BLADES WITH DIMENSIONS OF THE INITIAL STAINLESS-STEEL BAR AND DIMENSIONS OF THE FINISHED PRODUCTS. 4. MILL TEST CERTIFICATE OF THE GRADES AND CHEMICAL COMPOSITION OF THE IMPORTED STAINLESS-STEEL BARS. 5. ALL DOCUMENTS MUST BE CERTIFIED BY THE CE. Case stands deferred.	

Case No.	35 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	RAGHU VAMSI MACHINE TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM REVIW00004967AM25
RA File Number	09AX04000204 AM24

Licence No and Date	0911005234/20/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Tech-3 dated 21.04.2026, as under: Import - 6373 kg. Including 530% wastage Grade of item of import will be same as used in EP RA concerned may take suitable consequential action accordingly.	

Case No.	36 / NC/1/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	Vishakha Industries
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM APPLY 00002003AM24
RA File Number	07AX04000399 AM24
Licence No and Date	0711008343/21/06/2023
Norms Committee Decision: Case deferred for the DL reply of the firm.	

Case No.	37 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM APPLY 00002907AM24
RA File Number	34AX04000010 AM23
Licence No and Date	3411003841/28/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 04.05.2026, as under: 1. Description of the export item may be modified as "Optical Ground Wire (OPGW) 24F ITU G 652B/Aluminium Tube 7.90mm+ Aluminium Clad Steel Wire 10/3.40mm (20.3% IACS). 2. Quantity of import item at Sl. No.1 i.e. Aluminium Ingots may be allowed as 11.08 MT as	

- 1.02 Kgs/Kg content in the export item.
3. Quantity of import item at Sl.No.2 (i.e. Aluminium Clad Steel Wire 10/3.40mm (20.3% IACS) may be allowed as 91.14 MT as 1.01 Kgs/Kg content in the export item.
4. Quantity of import item at Sl. No.3 i.e. Aluminium Ingots may be allowed as 10.63 MT as 1.02 Kgs/Kg content in the export item.
5. Quantity of import item at Sl. No.4 i.e. Optical Fibre Core may be allowed as 166.65 Kms(2.66 MT) inclusive of 1 % wastage.

RA concerned may take suitable consequential action accordingly.

Case No.	38 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM APPLY 00005014AM24
RA File Number	34AX04000208 AM24
Licence No and Date	3411004021/11/08/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 04.05.2026, as under:

1. Description of the export item may be modified as "Optical Ground Wire (OPGW) 24F ITU G 652B/Aluminium Tube 7.90mm+ Aluminium Clad Steel Wire 10/3.40mm (20.3% IACS).
2. Quantity of import item at Sl. No.1 i.e. Aluminium Ingots may be allowed as 11.08 MT as 1.02 Kgs/Kg content in the export item.
3. Quantity of import item at Sl.No.2 (i.e. Aluminium Clad Steel Wire 10/3.40mm (20.3% IACS) may be allowed as 91.14 MT as 1.01 Kgs/Kg content in the export item.
4. Quantity of import item at Sl. No.3 i.e. Aluminium Ingots may be allowed as 10.63 MT as 1.02 Kgs/Kg content in the export item.
5. Quantity of import item at Sl. No.4 i.e. Optical Fibre Core may be allowed as 166.65 Kms(2.66 MT) inclusive of 1 % wastage.

RA concerned may take suitable consequential action accordingly.

Case No.	39 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM REVIW00005665AM26
RA File Number	05AX04001397 AM24
Licence No and Date	0511020553/23/08/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of consultant (SKB) dated 12.05.2026, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	6-E-2041 A FEED/PRODUCT CONDENSATE EXCHANGER	1 NOS	LOW ALLOY STEEL PLATE CONFORMING TO SPECIFICATION SA387 GR.11 CL2(0) QTY: 11079.34 KGS	1.03 KG/KG ON THE NET WEIGHT OF LOW ALLOY STEEL PLATE IN THE EXPORT PRODUCT.
			LOW ALLOY STEEL PLATE CONFORMING TO SPECN. SA387 GR.22 CL2(0) QTY: 3204.58 KGS	1.03 KG/KG ON THE NET WEIGHT OF LOW ALLOY STEEL PLATE IN THE EXPORT PRODUCT.
			LOW ALLOY FINNED U TUBES CONF. TO SPECN. SA213GRTP316L(0) QTY: 6187.50 KGS	1.01 KG/KG ON THE NET WEIGHT OF LOW ALLOY STEEL PLATE IN THE EXPORT PRODUCT.
2	6-E-2041 B FEED/PRODUCT CONDENSATE EXCHANGER	1 NOS	LOW ALLOY STEEL PLATE CONFORMING TO SPECIFICATION SA387 GR.11 CL2(0) QTY: 11079.34 KGS	1.03 KG/KG ON THE NET WEIGHT OF LOW ALLOY STEEL PLATE IN THE EXPORT PRODUCT.
			LOW ALLOY STEEL PLATE CONFORMING TO SPECN. SA387 GR.22 CL2(0) QTY: 3204.58 KGS	1.03 KG/KG ON THE NET WEIGHT OF LOW ALLOY STEEL PLATE IN THE EXPORT PRODUCT.

			LOW ALLOY FINNED U TUBES CONF. TO SPECN. SA213GRTP316L(0) QTY: 6187.50 KGS	1.01 KG/KG ON THE NET WEIGHT OF LOW ALLOY STEEL PLATE IN THE EXPORT PRODUCT.
3	6-E-2041 C FEED/PRODUCT CONDENSATE EXCHANGER	1 NOS	LOW ALLOY STEEL PLATE CONFORMING TO SPECIFICATION SA387 GR.11 CL2(0) QTY: 11079.34 KGS	1.03 KG/KG ON THE NET WEIGHT OF LOW ALLOY STEEL PLATE IN THE EXPORT PRODUCT.
			LOW ALLOY STEEL PLATE CONFORMING TO SPECN. SA387 GR.22 CL2(0) QTY: 3204.80 KGS	1.03 KG/KG ON THE NET WEIGHT OF LOW ALLOY STEEL PLATE IN THE EXPORT PRODUCT.
			LOW ALLOY FINNED U TUBES CONF. TO SPECN. SA213GRTP316L(0) QTY: 6187.50 KGS	1.01 KG/KG ON THE NET WEIGHT OF LOW ALLOY STEEL PLATE IN THE EXPORT PRODUCT.
4	6-E-2041 D FEED/PRODUCT CONDENSATE EXCHANGER	1 NOS	LOW ALLOY STEEL PLATE CONFORMING TO SPECIFICATION SA387 GR.11 CL2(0) QTY: 11079.34 KGS	1.03 KG/KG ON THE NET WEIGHT OF LOW ALLOY STEEL PLATE IN THE EXPORT PRODUCT.
			LOW ALLOY STEEL PLATE CONFORMING TO SPECN. SA387 GR.22 CL2(0) QTY: 3204.80 KGS	1.03 KG/KG ON THE NET WEIGHT OF LOW ALLOY STEEL PLATE IN THE EXPORT PRODUCT.
			LOW ALLOY FINNED U	1.01 KG/KG ON THE NET

			TUBES CONF. TO SPECN. SA213GRTP316L(0) QTY: 6187.50 KGS	WEIGHT OF LOW ALLOY STEEL PLATE IN THE EXPORT PRODUCT.
5	6-E-2042 A FEED/PRODUCT CONDENSATE EXCHANGER	1 NOS	LOW ALLOY STEEL PLATE CONFORMING TO SPECIFICATION SA387 GR.11 CL2(0) QTY: 11079.34 KGS	1.03 KG/KG ON THE NET WEIGHT OF LOW ALLOY STEEL PLATE IN THE EXPORT PRODUCT.
			LOW ALLOY STEEL PLATE CONFORMING TO SPECN. SA387 GR.22 CL2(0) QTY: 3204.80 KGS	1.03 KG/KG ON THE NET WEIGHT OF LOW ALLOY STEEL PLATE IN THE EXPORT PRODUCT.
			LOW ALLOY FINNED U TUBES CONF. TO SPECN. SA213GRTP316L(0) QTY: 6187.50 KGS	1.01 KG/KG ON THE NET WEIGHT OF LOW ALLOY STEEL PLATE IN THE EXPORT PRODUCT.
6	6-E-2042 B FEED/PRODUCT CONDENSATE EXCHANGER	1 NOS	LOW ALLOY STEEL PLATE CONFORMING TO SPECIFICATION SA387 GR.11 CL2(0) QTY: 11079.34 KGS	1.03 KG/KG ON THE NET WEIGHT OF LOW ALLOY STEEL PLATE IN THE EXPORT PRODUCT.
			LOW ALLOY STEEL PLATE CONFORMING TO SPECN. SA387 GR.22 CL2(0) QTY: 3204.80 KGS	1.03 KG/KG ON THE NET WEIGHT OF LOW ALLOY STEEL PLATE IN THE EXPORT PRODUCT.
			LOW ALLOY FINNED U TUBES CONF. TO SPECN.	1.01 KG/KG ON THE NET WEIGHT OF LOW

			SA213GRTP316L(0) QTY: 6187.50 KGS	ALLOY STEEL PLATE IN THE EXPORT PRODUCT.
7	6-E-2042 C1 NOS FEED/PRODUCT CONDENSATE EXCHANGER		LOW ALLOY STEEL PLATE CONFORMING TO SPECIFICATION SA387 GR.11 CL2(0) QTY: 11079.34 KGS	1.03 KG/KG ON THE NET WEIGHT OF LOW ALLOY STEEL PLATE IN THE EXPORT PRODUCT.
			LOW ALLOY STEEL PLATE CONFORMING TO SPECN. SA387 GR.22 CL2(0) QTY: 3204.80 KGS	1.03 KG/KG ON THE NET WEIGHT OF LOW ALLOY STEEL PLATE IN THE EXPORT PRODUCT.
			LOW ALLOY FINNED U TUBES CONF. TO SPECN. SA213GRTP316L(0) QTY: 6187.50 KGS	1.01 KG/KG ON THE NET WEIGHT OF LOW ALLOY STEEL PLATE IN THE EXPORT PRODUCT.
8	6-E-2042 D1 NOS FEED/PRODUCT CONDENSATE EXCHANGER		LOW ALLOY STEEL PLATE CONFORMING TO SPECIFICATION SA387 GR.11 CL2(0) QTY: 11079.34 KGS	1.03 KG/KG ON THE NET WEIGHT OF LOW ALLOY STEEL PLATE IN THE EXPORT PRODUCT.
			LOW ALLOY STEEL PLATE CONFORMING TO SPECN. SA387 GR.22 CL2(0) QTY: 3204.80 KGS	1.03 KG/KG ON THE NET WEIGHT OF LOW ALLOY STEEL PLATE IN THE EXPORT PRODUCT.
			LOW ALLOY FINNED U TUBES CONF. TO SPECN. SA213GRTP316L(0)	1.01 KG/KG ON THE NET WEIGHT OF LOW ALLOY STEEL PLATE IN

			QTY: 6187.50 KGS	THE EXPORT PRODUCT.
9	7-E-1106 FEED GAS HEATER	1 NOS	LOW ALLOY STEEL PLATE CONFORMING TO SPECIFICATION SA387 GR.11 CL2(0) QTY: 12398.10 KGS	1.03 KG/KG ON THE NET WEIGHT OF LOW ALLOY STEEL PLATE IN THE EXPORT PRODUCT.
10	6-E-2043A MP CONDENSATE HEATER	1 NOS	LOW ALLOY STEEL PLATE CONFORMING TO SPECN. SA387 GR.22 CL2(0) QTY: 3699.30 KGS	1.03 KG/KG ON THE NET WEIGHT OF LOW ALLOY STEEL PLATE IN THE EXPORT PRODUCT.
11	6-E-2043B MP CONDENSATE HEATER	1 NOS	LOW ALLOY STEEL PLATE CONFORMING TO SPECN. SA387 GR.22 CL2(0) QTY: 3699.30 KGS	1.03 KG/KG ON THE NET WEIGHT OF LOW ALLOY STEEL PLATE IN THE EXPORT PRODUCT.

NOTE: THE GRADE OF IMPORTED STEEL AND TUBES SHOULD MATCH THE GRADE OF STEEL AND TUBES GOING IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	40 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM REVIW00006415AM25
RA File Number	05AX04001467 AM24
Licence No and Date	0511020579/24/08/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per	

comments of DPIIT dated 23.03.2026, as under:

1. Export items description and net fabricated weight of export items at SI.No.1 to 6 may be specified as under:

Sr.No.	Description of export item	Net Fabricated weight (MT)
1	Pressure Vessel - Ammonia Converter Shell and Baaket (105 -D) incl. Spares & other Accessories	842
2	Secondary Reformer Waste Heat Boiler (101C)	212
3	HP Steam Superheater (102C)	58
4	Ammonia Unitized Chiller (120C)	318.3
5	Bolt Tensioner for 105-D	
6	Bolt Tensioner (101 -C , 102-C & 120 -C)	

2. Import item at SI.No.1 shall be of relevant grade and thickness as contained/utilized in the export items at SI.No.1 and its quantity may be allowed as 649,289 Kgs as 1.0453 Kgs/Kg content in the export items as claimed by the firm.

3. Import items at SI.No.2 to 6 may be omitted as not imported by the firm.

4. Quantity of import item at SI.No.7 may be allowed as 8 Nos. On net to net basis. However, duty free weight of this item may be allowed as 50,180 Kgs inclusive of 0.12 % wastage as claimed by the firm.

5. Import item at SI.No.8 may be omitted as not imported by the firm.

6. Quantity of import item at SI.No.9 may be allowed as 2 Nos. On net to net basis. However, duty free weight of this item may be allowed as 937 Kgs inclusive of 1.28 % wastage as claimed by the firm.

7. Quantity of import item at SI.No.10 may be allowed as 1 No. (66 Kgs.) on net to net basis in

the export item at Sl.No. 1.

8. Import items at Sl.No.11 to 20 may be omitted as not imported by the firm.

9. Import item at Sl.No.21 shall be of relevant grade and thickness as contained/utilized in the export item at Sl.No.1 and its quantity may be allowed as 7,501 Kgs as 1.0449 Kgs/Kg content in the export item 1.

10. Import item at Sl.No.22 may be omitted as not imported by the firm.

11. Import item at Sl.No.23 shall be of relevant grade and thickness as contained/utilized in the export item at Sl.No.1 and its quantity may be allowed as 7,778 Kgs as 1.02 Kgs/Kg content in the export item as claimed by the firm.

12. Import item at Sl.No.24 shall be of relevant grade and thickness as contained/utilized in the export item at Sl.No.1 and its quantity may be allowed as 4,938 Kgs as 1.0314 Kgs/Kg content in the export item as claimed by the firm.

13. Import item at Sl.No.25 shall be of relevant grade and thickness as contained/utilized in the export item at Sl.No.1 and its quantity may be allowed as 129,868 Kgs as 1.0335 Kgs/Kg content in the export item as claimed by the firm.

14. Quantity of import item at Sl.No.26 may be allowed as 4 Sets (6361 Kgs.) on net to net basis in the export item at Sl.No. 1.

15. Quantity of import items at Sl.No.27 & 28 may be allowed as 12 Nos. Each on net to net basis with accountability clause.

16. Quantity of import items at Sl.No.29 may be allowed as 6 Sets on net to net basis with accountability clause.

17. Quantity of import items at Sl.No.30 may be allowed as 36 Nos. On net to net basis with accountability clause.

18. Import item at Sl.No.31 may be omitted as not imported by the firm.

19. Quantity of import item at Sl.No. 32 may be allowed as 72 Kg.(1 Nos.) On net to net basis in the export item at Sl.No.1.

20. Import items at Sl.No.33 & 34 may be omitted as not imported by the firm.

21. Quantity of import items at Sl.No.35 , 37 & 38 (Welding Consumables) may be allowed as 8000 Kgs., 22000 Kgs & 1870 Kgs respectively.

22. Import items at Sl.No.36 , 39 & 40 may be omitted as not imported by the firm.

23. Import item at Sl.No.41 shall be of relevant grade and diameter as contained/utilized in the export item at Sl. No. 1 and its quantity may be allowed as 5 Kgs as 1.01 Kgs/Kg content in the

export item at SI.No.1 as claimed by the firm.

24. Import items at SI.No.42 to 53 may be omitted as not imported by the firm.

25. Import item at SI.No.54 shall be of relevant grade and diameter as contained/utilized in the export item at SI. No. 2 and its quantity may be allowed as 28,420 Kgs as 1.02 Kgs/Kg content in the export item .

26. Import items at SI.No.55 to 58 may be omitted as not imported by the firm.

27. Import item at SI.No.59 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.2 and its quantity may be allowed as 14,856 Kgs as 1.0497 Kgs/Kg content in the export item at SI.No.2.

28. Import items at SI.No. 60 & 61 may be omitted as not imported by the firm.

29. Quantity of import item at SI.No.62 may be allowed as 43,500 Kgs as 1.0475 Kgs/Kg content in the export item at SI.No.2 as claimed by the firm.

30. Quantity of import items at SI.No. 63 & 64 may be allowed as applied for being 0.33 % of FOB value of exports

31. Quantity of import items at SI.No.65 to 67 (Welding Consumables) may be allowed as 3550 Kgs. , 5500 Kgs & 2068 Kgs respectively.

33. Import items at SI.No. 68 & 69 may be omitted as not imported by the firm.

34. Quantity of import item at SI.No.70 may be allowed as 1 Set (7031 Kgs.) on net to net basis in the export item at SI.No. 2.

35.Import items at SI.No. 71 to 86 may be omitted as not imported by the firm.

36. Quantity of import item at SI.No. 87 may be allowed as applied for .

37. Import items at SI.No.88 may be omitted as not imported by the firm.

38. Quantity of import items at SI.No.89 to 91 (Welding Consumables) may be allowed as 2090 Kgs, 5500 Kgs & 1034 Kgs. Respectively.

39. Import items at SI.No.92 & 93 may be omitted as not imported by the firm.

40. Quantity of import item at SI.No.94 may be allowed as 6 Nos. On net to net basis. However, duty free weight of this item may be allowed as 54,105 Kgs inclusive of 1.29 % wastage as claimed by the firm.

41. Import item at SI.No.95 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.4 and its quantity may be allowed as 4,671 Kgs as 1.0412 Kgs/Kg content in the export item as claimed by the firm.

42. Import item at SI.No.96 shall be of relevant grade and thickness as contained/utilized in the

export item at SI.No.4 and its quantity may be allowed as 171,874 Kgs as 1.0486 Kgs/Kg content in the export item as claimed by the firm.

43. Import item at SI.No.97 shall be of relevant grade and diameter as contained/utilized in the export item at sl. No. 4 and its quantity may be allowed as 77,867 Kgs as 1.015 Kgs/Kg content in the export item as claimed by the firm.

44. Import items at SI.No. 98 to 104 may be omitted as not imported by the firm.

45. Quantity of import item at SI.No. 105 may be allowed as applied for .

46. Import items at SI.No. 106 to 108 may be omitted as not imported by the firm.

47. Quantity of import item at SI.No.109 (Welding Consumables) may be allowed as 2068 Kgs.

48. Import items at SI.No. 110 to 112 may be omitted as not imported by the firm.

RA concerned may take suitable consequential action accordingly.

Case No.	41 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM REVIW00006200AM25
RA File Number	04AX04000494 AM24
Licence No and Date	0411006009/14/09/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 08.05.2026, as under:

1. Net weight of export item may be specified as 62,553 Kgs.
2. Import item at SI.No.1 shall be of relevant grade and thickness as contained/utilized in the export item. Quantity of the import item may be modified as 4,318 Kgs and may be allowed as 1.05 Kgs/Kg content in the export item .
3. Import item at SI.No. 2 shall be of relevant grade and thickness as contained/utilized in the export item. Quantity of the import item may be modified as 1,840 Kgs and may be allowed as 1.05 Kgs/Kg content in the export item .
4. Import item at SI.No. 3 may be allowed as 1 No.(400 Kgs) on net to net basis.
5. Quantity of import item at SI. No. 4 may be allowed as 600 Nos.(600 Kgs)on net to net basis with accountability clause.
6. Quantity of import item at SI. No. 5 may be allowed as 700 Nos.(700 Kgs.) On net to net basis with accountability clause.

7. Quantity of import item at SI. No. 6 may be allowed as 500 Nos.(500 Kgs.) On net to net basis with accountability clause.
8. Import item at SI.No. 7 shall be of relevant grade and size as contained/utilized in the export item. Quantity of the import item may be modified as 48,091 Kgs. And may be allowed as 1.02 Kgs/Kg content in the export item.
9. Quantity of import item at SI. No. 8 may be allowed as 12,000 Nos.(3000 Kgs.) On net to net basis with accountability clause.
10. Quantity of import item at SI. No.9 may be allowed as 4 Nos.(215 Kgs.) On net to net basis with accountability clause.
11. Quantity of import item at SI. No.10 may be allowed as 4 Nos.(500 Kgs.) On net to net basis with accountability clause.
12. Quantity of import item at SI. No.11 may be allowed as per policy for import of spares.
13. Quantity of import item at SI. No.12 may be allowed as 4 Nos.(16 Kgs.) on net to net basis with accountability clause.

RA concerned may take suitable consequential action accordingly.

Case No.	42 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM REVIW00006201AM25
RA File Number	04AX04000490 AM24
Licence No and Date	0411006023/15/09/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 08.05.2026, as under:

1. Net weight of export item may be specified as 32,233 Kgs.
2. Import item at SI.No.1 shall be of relevant grade and thickness as contained/utilized in the export item. Quantity of the import item may be modified as 6,202 Kgs and may be allowed as 1.05 Kgs/Kg content in the export item .
3. Quantity of import item at SI. No.2 may be allowed as 1,000 Nos.(500 Kgs.) On net to net basis with accountability clause.
4. Quantity of import item at SI. No.3 may be allowed as 2,000 Nos.(1000 Kgs.) On net to net basis with accountability clause.
5. Quantity of import item at SI. No.4 may be allowed as 4 Nos.(283 Kgs.) On net to net basis with accountability clause.
6. Quantity of import item at SI. No.5 may be allowed as 4 Nos.(820 Kgs.) On net to net basis with accountability clause.

7. Quantity of import item at SI. No.6 may be allowed as 4 Nos.(5 Kgs.) On net to net basis with accountability clause.
8. Quantity of import item at SI. No.7 may be allowed as 10,000 Nos.(4400 Kgs.) On net to net basis with accountability clause.
9. Import item at SI.No. 8 shall be of relevant grade and size as contained/utilized in the export item. Quantity of the import item may be modified as 9,230 Kgs. And may be allowed as 1.02 Kgs/Kg content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	43 / NC/1/MEET/Apr/202627/1
Case Status	Case Rejected
Party Name	DELUX BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM REVIW00006674AM26
RA File Number	03AX04003741 AM24
Licence No and Date	0311028766/17/11/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and as per comments of DPIIT dated 13.05.2026 decided to reject the present review application noting that as per the norms fixed by the Norms Committee, the weight of components is required to be ascertained at the time of import and decided to maintain the status quo.	
Case stands rejected	

Case No.	44 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	QNQ DESIGN AND DEVELOPMENT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM REVIW00005292AM25
RA File Number	05AX04002450 AM24
Licence No and Date	0511022712/15/12/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Tech-1 dated 08.05.2026, as under:	
ALL IMPORT ITEMS OF RELEVANT SPECIFICATIONS AND SIZE MAY BE ALLOWED	

ON NETT-TO-NETT BASIS WITH ACCOUNTABILITY IN EXPORT

RA concerned may take suitable consequential action accordingly.

Case No.	45 / NC/1/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	HINDUSTHAN ENGINEERING & INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM REVIW00002470AM26
RA File Number	02AX04000557 AM24
Licence No and Date	0211005634/22/12/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Qty. Of steel plates (import items 52 to 54) is 8.22 MT/unit, while it is 4.46 MT (imported), as per Ann. II of letter dt.03.08.25. 2. Wastage claimed in Ann. A to the application is nil, while it is 8.547% as per Ann. II of letter dt.03.08.26. 3. Sl. No. of import items start from 51. Case stands deferred.	

Case No.	46 / NC/1/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	HINDUSTHAN ENGINEERING & INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM REVIW00002469AM26
RA File Number	02AX04000634 AM24
Licence No and Date	0211005857/30/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Qty. Of steel plates (import items 2 to 7) is 10.26 MT/unit, while it is 4.4 MT (imported) for export product 1, as per Ann. VI of letter dt.03.08.25. 2. Qty. Of steel plates (import items 54 to 58) is 6.92 MT/unit, while it is 3.7 MT (imported) for export product 2, as per Ann. X of letter dt.03.08.25.	

3. Export product 3 has many export items, but there is only 1 item of import no.100. Details of rest of items are not there.
4. Description of export product 4 & item of import for it no. 101 is same
5. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
6. Weight of each Export Product.
7. Weight of each of the imported and indigenous input, export product separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
8. The information at S.Nos.5 to 7 may be furnished export product wise.

Case stands deferred.

Case No.	47 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM APPLY 00008544AM24
RA File Number	34AX04001179 AM23
Licence No and Date	3411004599/13/02/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 04.05.2026, as under:

1. Description of the export item may be modified as "Optical Ground Wire (OPGW) 24F ITU G 652B/Aluminium Tube 7.90mm+ Aluminium Clad Steel Wire 10/3.40mm (20.3% IACS).
2. Quantity of import item at Sl. No.1 i.e. Aluminium Ingots may be allowed as 11.08 MT as 1.02 Kgs/Kg content in the export item.
3. Quantity of import item at Sl.No.2 (i.e. Aluminium Clad Steel Wire 10/3.40mm (20.3% IACS) may be allowed as 91.14 MT as 1.01 Kgs/Kg content in the export item.
4. Quantity of import item at Sl. No.3 i.e. Aluminium Ingots may be allowed as 10.63 MT as 1.02 Kgs/Kg content in the export item.
5. Quantity of import item at Sl. No.4 i.e. Optical Fibre Core may be allowed as 166.65 Kms(2.66 MT) inclusive of 1 % wastage.

RA concerned may take suitable consequential action accordingly.

Case No.	48 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved

Party Name	LINDE ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM REVIW00000055AM27
RA File Number	03AX04005556 AM24
Licence No and Date	0311031761/05/03/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 06.05.2026, as under: 1. Net weight of export items at Sl.No. 1 & 2 may be specified as 14906 MT & 3372 MT respectively. 2. Import items at Sl.No.1 to 16, 20, 24 , 26 to 30 , 49 to 61, 76, 101, 102, 135 & 138 to 140 shall be of relevant grade and size as contained/utilized in the export item at Sl.No. 1 and their quantities may be allowed may be allowed inclusive of 1.5 % wastage on net content basis. 3. Quantity of import items at Sl.No. 17 to 19, 21 to 23, 25 , 31 to 33 , 48, 62 to 75, 77 to 82, 103 to 107, 124 to 129, 134, 136, 137, 141 to 144,162 &163 may be allowed on net to net basis with accountability clause for export item at Sl. No.1. 4. Import items at Sl. No. 34 to 39 , 83 to 89, 91, 108 to 112, 114, 115 & 145 to 150 shall be of relevant grade and size as contained/utilized in the export item at Sl.No. 1 and their quantities may be allowed as 1.02 Kgs/Kg content in the export item at Sl. No. 1. 5. Import items at Sl. No. 40, 90 & 130 to 133 shall be of relevant grade and thickness as contained/utilized in the export item at Sl.No. 1 and its quantity may be allowed as 1.05 Kgs/Kg content in the export item at Sl. No. 1 . 6. Import items at Sl. No. 41 to 46, 92 to 98, 100, 113, 116 to 123, 156 to 161 & 164 shall be of relevant grade and size as contained/utilized in the export item at Sl.No. 2 and their quantities may be allowed as 1.02 Kgs/Kg content in the export item at Sl. No. 2 . 7. Import items at Sl. No. 47, 99 & 151 to 154 shall be of relevant grade and thickness as contained/utilized in the export item at Sl.No. 2 and its quantity may be allowed as 1.05 Kgs/Kg content in the export item at Sl. No. 2. 8. Quantity of import item at Sl.No. 155 may be allowed on net to net basis with accountability clause for export item at Sl. No.2. RA concerned may take suitable consequential action accordingly.	

Case No.	49 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	STEAM TURBINE ENGINEERING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM REVIW00004123AM25
RA File Number	34AX04000987 AM24

Licence No and Date	3411004825/22/04/2024			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 25.05.2026, as under:				
1. Description, quantities and net weight of export items at SI.No.1 to 3 may be specified as under:				
SI.No.	Description of export item at SI.No.1	Sub Category	Quantity (In Nos.)	Finished Weight(Kgs.)
	Turbine components Fastners (ALLOY STEEL ROUND BAR			
1	PPS-U624P210L0270	Screw	24	16.32
2	PPS-363B413H15-SF	Washer	40	18.08
3	PPS-363B412H15-SF	Washer	50	17.6
4	PPS-363B412H15-SF	Washer	7	2.45
5	PPS-U615X000P0218	Nut	136	405.28
6	PPS-U615X000P0226-SF	Nut	18	647.64
7	PPS-U605P220L2275	Stud	4	64
8	PPS-U605P221L2412	Stud	1	24.32
9	PPS-U605P222L2512	Stud	1	34.26
10	PPS-U607P220L1400	Stud	1	10
11	PPS-U607P221L1525	Stud	1	15.5

12	PPS-101A634BC-122	Screw	12	4.2
13	PPS-607P217L1225	Stud	1	4.8
14	PPS-U615X000P0217	Nut	38	85.88
15	PPS-U613X000P0216	Nut	84	89.04
16	PPS-143A1564P0003	Nut	12	23.28
17	PPS-U623P216L0525	Bolt	7	21.14
18	PPS-U606P212L1337	Stud	4	8.704
19	PPS-U615X000P0222-SF	Nut	11	119.9
20	PPS-U615X000P0226-SF	Nut	1	35.98
21	PPS-U615X000P0218	Nut	8	23.84
22	PPS-264A6889P0002	Nut	1	2.58
23	PPS-RPI134519A-3-SF	Spacer	2	1.5
24	B16HTRD6250	Washer	5	9.3
25	PPS-U624P208L0825	Screw	8	5.92
26	PPS-U615X000P0218	Nut	28	82.88
TOTAL			505	1774.394

SI.No.	Description of export item at SI.No.2	Sub Category	Quantity (In Nos.)	Finished Weight
				(In Kgs)
Turbine Components Valve Parts (Made of Stainless Steel Round Bar)				
1	PPS-182A4372P0001	shaft	1	3.36
2	PPS-MSF3-A473A2050	Nut	37	7.252
3	PPS-U624P612L1100	screw	4	9.6
4	PPS-T2-R0069-01-SF	Bushing	1	45.4
5	PPS-T2-R0069-01-SF	Bushing	1	44.7
6	PPS-627C602052	Nut	4	5.12
7	PPS-MSF3-A414A1600	Nut	102	3.06
8	PPS-MSF3-A414A1600	Nut	10	0.3
9	PPS-6038J55005-SF	Disc	3	17.46
10	PPS-TG27K-000062-A-SF	Bushing	1	34.28
11	PPS-N26-G10-7371-A-SF	Valve	2	62
12	PPS-222A2928P0101-SF	Bushing	17	111.18
13	PPS-222A2928P0101-SF	Bushing	2	13.08
14	PPS-101B313RA-1-SF	Rod	2	12.24

15	PPS-101C430DYP0001-SF	Bushing	4	7.2
16	PPS-MSF3-A473A2050	Nut	107	21.4
17	PPS-MSF3-A473A1645	Nut	8	1.92
18	PPS-627C674021	screw	20	13.4
19	PPS-MSF3-A414A1600	Nut	279	8.37
20	PPS-N25-162-0043-01	Nut	1	1.72
TOTAL			192	423.042

SI.No.	Description of export item at SI.No.3	Sub Category	Quantity (In Nos.)	Finished Weight
				(In Kgs)
TURBINE COMPNENTS VALVE PARTS (MADE OF ALLOY STEEL ROUND BAR)				
1	PPS-650D893007-SF	Bushing	1	18.36
2	PPS-199A5930P0101-SF	Bushing	2	47.6
3	PPS-622C227101-SF	Bushing	1	17.68
4	PPS-622C227101-SF	Bushing	1	17.68
5	PPS-196B5206P0001-SF	Cap	1	39.62
6	PPS-199A5923P0101-SF	Bushing	1	17.1

7	PPS-182A2966P0001-SF	Ring	1	17.28
8	PPS-254A9745P0101-SF	Bushing	1	17.68
9	PPS-254A9745P0101-SF	Bushing	4	70.72
10	410SSHTRD10000	Bushing	1	5.3
11	PPS-183A5570P0101	Bushing	2	27.468
12	PPS-254A9745P0101-SF	Bushing	1	17.68
13	PPS-6038J55005-SF	Disc	3	17.46
14	PPS-244A1571P0001	Ring	1	18.4
15	PPS-182A2966P0001-SF	Ring	1	7.8
16	PPS-101-1680-SF	Bushing	5	42.05
17	PPS-182A2966P0001	Ring	4	68.992
18	PPS-254A9745P0101-SF	Bushing	10	177
19	PPS-183A5570P0101	Bushing	1	13.66
20	PPS-134B219FB-1-SF	Bushing	2	17.66
TOTAL			323	678

2. Import item at SI No.1 shall be of relevant grade and size as contained / utilized in the export item at SI.No1 and its quantity may be allowed as 3353.44 Kgs as 1.88 Kgs./Kg content in the export item at SI.No.1 after taking 20% recovery from the scrap.

3. Import item at SI No.2 shall be of relevant grade and size as contained / utilized in the export item at SI.No.2 and its quantity may be allowed as 1212.07 Kgs as 2.86 Kgs./Kg content in the export item at SI.No.2 after taking 20% recovery from the scrap.

4. Import item at SI No.3 shall be of relevant grade and size as contained / utilized in the export item at SI.No.3 and its quantity may be allowed as 1736.39 Kgs as 2.55 Kgs./Kg content in the export item at SI.No.3 after taking 20% recovery from the scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	50 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	PARVEEN INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM APPLY 00000699AM25
RA File Number	03AX04000698 AM25
Licence No and Date	0311033819/14/05/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 04.05.2026, as under:

1. Quantity of export item at SI.No.1 may be modified as 220 Nos.(21,560 Kgs).
2. Quantity of export item at SI.No.2 may be modified as 7 Nos.(686 Kgs).
3. Import item at SI.No.1 shall be of relevant grade and size as contained/ utilized in the export item at SI.No.1 and its quantity may be allowed as 21991 Kgs. As 1.02 Kgs/Kg content in the export item ..
4. Import item at SI.No 2 shall be of relevant grade and size as contained/ utilized in the export item at SI.No.2 and its quantity may be allowed as 699.7 Kgs. As 1.02 Kgs/Kg content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	51 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM REVIW00004748AM26

RA File Number	05AX04000675 AM25
Licence No and Date	0511026051/12/06/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 06.04.2026, as under: 1. Net weight of export item may be specified as 133.218 MT. 2. Import item at Sl.No.1 shall be of relevant grade and diameter as contained/utilized in the export item and its quantity may be allowed as 76986 Kgs. as 1.015 Kgs/Kg content in the export item as claimed by the firm. RA concerned may take suitable consequential action accordingly.	

Case No.	52 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM REVIW00006420AM25
RA File Number	05AX04000380 AM25
Licence No and Date	0511026299/25/06/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 23.03.2026, as under: 1. Net fabricated weight of export items at Sl.No. 1 to 6 may be specified as 590 MT each . 2. Import item at Sl.No.1 shall be of relevant grade and thickness as contained/utilized in the export item at Sl. No. 1 and its quantity may be allowed as 349,516 Kgs. As 1.041 Kgs/Kg content in the export item as claimed by the firm. 3. Import item at Sl.No.2 shall be of relevant grade and thickness as contained/utilized in the export item at Sl. No. 1 and its quantity may be allowed as 83,197 Kgs. As 1.05 Kgs/Kg content in the export item as claimed by the firm. 4. Import item at Sl.No.3 shall be of relevant grade and thickness as contained/utilized in the export item at Sl. No. 1 and its quantity may be allowed as 80,009 Kgs. As 1.05 Kgs/Kg content in the export item as claimed by the firm. 5. Import item at Sl.No.4 shall be of relevant grade and thickness as contained/utilized in the export item at Sl. No. 1 and its quantity may be allowed as applied for i.e. 24,167 Kgs. Being less than the net content in the export item. 6. Import item at Sl.No.5 shall be of relevant grade and thickness as contained/utilized in the export item at Sl. No. 1 and its quantity may be allowed as 43,687 Kgs. As 1.047 Kgs/Kg content in the export item as claimed by the firm.	

7. Import item at Sl.No.6 shall be of relevant grade and thickness as contained/utilized in the export item at Sl. No. 1 and its quantity may be allowed as 5272 Kgs. As 1.0475 Kgs/Kg content in the export item as claimed by the firm.
8. Quantity of import item at Sl.No. 7 may be allowed as 12082 Kgs. (5 Nos.) On net to net basis in the export item at SI.No.1
9. Import items at SI.No. 8 to 12 may be omitted.
10. Quantity of import items at Sl.No.13 to 16 (Welding Consumables) may be allowed as 2000 Kgs, 2049 Kgs , 14433 Kgs & 2950 Kgs. Respectively.
11. Import item at SI.No. 17 may be omitted .
12. Import item at Sl.No.18 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.1 and its quantity may be allowed as applied for i.e. 943 Kgs being less than the net content in the export item.
13. Quantity of import items at Sl.No.19 (Welding Consumables) may be allowed as applied for i.e 537 Kgs. .
14. Import item at SI.No. 20 may be omitted .
15. Import item at Sl.No.21 shall be of relevant grade and thickness as contained/utilized in the export item at Sl. No. 2 and its quantity may be allowed as 349,516 Kgs. As 1.041 Kgs/Kg content in the export item as claimed by the firm.
16. Import item at Sl.No.22 shall be of relevant grade and thickness as contained/utilized in the export item at Sl. No. 2 and its quantity may be allowed as 83,197 Kgs. As 1.05 Kgs/Kg content in the export item as claimed by the firm.
17. Import item at Sl.No.23 shall be of relevant grade and thickness as contained/utilized in the export item at Sl. No. 2 and its quantity may be allowed as 80,009 Kgs. As 1.05 Kgs/Kg content in the export item as claimed by the firm.
18. Import item at Sl.No.24 shall be of relevant grade and thickness as contained/utilized in the export item at Sl. No. 2 and its quantity may be allowed as applied for i.e. 24,167 Kgs. Being less than the net content in the export item.
19. Import item at Sl.No.25 shall be of relevant grade and thickness as contained/utilized in the export item at Sl. No. 2 and its quantity may be allowed as 43,687 Kgs. As 1.047 Kgs/Kg content in the export item at SI.No.1 as claimed by the firm.
20. Import item at Sl.No.26 shall be of relevant grade and thickness as contained/utilized in the export item at Sl. No. 2 and its quantity may be allowed as 5272 Kgs. As 1.0475 Kgs/Kg content in the export item as claimed by the firm.
21. Quantity of import item at Sl.No. 27 may be allowed as 12082 Kgs. (5 Nos.) On net to net basis in the export item at SI.No.2
22. Import items at SI.No. 28 to 32 may be omitted.
23. Quantity of import items at Sl.No.33 to 36 (Welding Consumables) may be allowed as 2000 Kgs, 2049 Kgs , 14433 Kgs & 2950 Kgs. Respectively.
24. Import item at SI.No. 37 may be omitted .
25. Import item at Sl.No.38 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.2 and its quantity may be allowed as applied for i.e. 943 Kgs being less than the net content in the export item.

26. Quantity of import items at Sl.No..39 (Welding Consumables) may be allowed as applied for i.e 537 Kgs. .
27. Import item at SI.No. 40 may be omitted .
28. Import item at Sl.No.41 shall be of relevant grade and thickness as contained/utilized in the export item at Sl. No. 3 and its quantity may be allowed as 349,516 Kgs. As 1.041 Kgs/Kg content in the export item as claimed by the firm.
29. Import item at Sl.No. 42 shall be of relevant grade and thickness as contained/utilized in the export item at Sl. No. 3 and its quantity may be allowed as 83,197 Kgs. As 1.05 Kgs/Kg content in the export item as claimed by the firm.
30. Import item at Sl.No. 43 shall be of relevant grade and thickness as contained/utilized in the export item at Sl. No. 3 and its quantity may be allowed as 80,009 Kgs. As 1.05 Kgs/Kg content in the export item as claimed by the firm.
31. Import item at Sl.No.44 shall be of relevant grade and thickness as contained/utilized in the export item at Sl. No. 3 and its quantity may be allowed as applied for i.e. 24,167 Kgs. Being less than the net content in the export item.
32. Import item at Sl.No. 45 shall be of relevant grade and thickness as contained/utilized in the export item at Sl. No. 3 and its quantity may be allowed as 43,687 Kgs. As 1.047 Kgs/Kg content in the export item as claimed by the firm.
33. Import item at Sl.No.46 shall be of relevant grade and thickness as contained/utilized in the export item at Sl. No. 3 and its quantity may be allowed as 5272 Kgs. As 1.0475 Kgs/Kg content in the export item as claimed by the firm.
34. Quantity of import item at Sl.No. 47 may be allowed as 12082 Kgs. (5 Nos.) On net to net basis in the export item at SI.No.3
35. Import items at SI.No. 48 to 52 may be omitted.
36. Quantity of import items at Sl.No.53 to 56 (Welding Consumables) may be allowed as 2000 Kgs, 2049 Kgs , 14433 Kgs & 2950 Kgs. Respectively.
37. Import item at SI.No. 57 may be omitted .
38. Import item at Sl.No.58 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.3 and its quantity may be allowed as applied for i.e. 943 Kgs being less than the net content in the export item.
39. Quantity of import items at Sl.No.59 (Welding Consumables) may be allowed as applied for i.e 537 Kgs. .
40. Import item at SI.No. 60 may be omitted .
41. Import item at Sl.No.61 shall be of relevant grade and thickness as contained/utilized in the export item at Sl. No. 4 and its quantity may be allowed as 349,516 Kgs. As 1.041 Kgs/Kg content in the export item as claimed by the firm.
42. Import item at Sl.No. 62 shall be of relevant grade and thickness as contained/utilized in the export item at Sl. No. 4 and its quantity may be allowed as 83,197 Kgs. As 1.05 Kgs/Kg content in the export item as claimed by the firm.
43. Import item at Sl.No. 63 shall be of relevant grade and thickness as contained/utilized in the export item at Sl. No. 4 and its quantity may be allowed as 80,009 Kgs. As 1.05 Kgs/Kg content in the export item as claimed by the firm.

44. Import item at Sl.No. 64 shall be of relevant grade and thickness as contained/utilized in the export item at Sl. No. 4 and its quantity may be allowed as applied for i.e. 24,167 Kgs. Being less than the net content in the export item.
45. Import item at Sl.No. 65 shall be of relevant grade and thickness as contained/utilized in the export item at Sl. No. 4 and its quantity may be allowed as 43,687 Kgs. As 1.047 Kgs/Kg content in the export item as claimed by the firm.
46. Import item at Sl.No.66 shall be of relevant grade and thickness as contained/utilized in the export item at Sl. No. 4 and its quantity may be allowed as 5272 Kgs. As 1.0475 Kgs/Kg content in the export item as claimed by the firm.
47. Quantity of import item at Sl.No. 67 may be allowed as 12082 Kgs. (5 Nos.) On net to net basis in the export item at SI.No.3
48. Import items at SI.No. 68 to 72 may be omitted.
49. Quantity of import items at Sl.No.73 to 76 (Welding Consumables) may be allowed as 2000 Kgs, 2049 Kgs , 14433 Kgs & 2950 Kgs. Respectively.
50. Import item at SI.No. 77 may be omitted .
51. Import item at Sl.No.78 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.4 and its quantity may be allowed as applied for i.e. 943 Kgs being less than the net content in the export item.
52. Quantity of import items at Sl.No.79 (Welding Consumables) may be allowed as applied for i.e 537 Kgs. .
53. Import item at SI.No. 80 may be omitted .
54. Import item at Sl.No.81 shall be of relevant grade and thickness as contained/utilized in the export item at Sl. No. 5 and its quantity may be allowed as 349,516 Kgs. As 1.041 Kgs/Kg content in the export item as claimed by the firm.
55. Import item at Sl.No. 82 shall be of relevant grade and thickness as contained/utilized in the export item at Sl. No. 5 and its quantity may be allowed as 83,197 Kgs. As 1.05 Kgs/Kg content in the export item as claimed by the firm.
56. Import item at Sl.No. 83 shall be of relevant grade and thickness as contained/utilized in the export item at Sl. No. 5 and its quantity may be allowed as 80,009 Kgs. As 1.05 Kgs/Kg content in the export item as claimed by the firm.
57. Import item at Sl.No. 84 shall be of relevant grade and thickness as contained/utilized in the export item at Sl. No. 5 and its quantity may be allowed as applied for i.e. 24,166 Kgs. Being less than the net content in the export item.
58. Import item at Sl.No. 85 shall be of relevant grade and thickness as contained/utilized in the export item at Sl. No. 5 and its quantity may be allowed as 43,687 Kgs. As 1.047 Kgs/Kg content in the export item as claimed by the firm.
59. Import item at Sl.No. 86 shall be of relevant grade and thickness as contained/utilized in the export item at Sl. No. 5 and its quantity may be allowed as 5272 Kgs. As 1.0475 Kgs/Kg content in the export item as claimed by the firm.
60. Quantity of import item at Sl.No. 87 may be allowed as 12082 Kgs. (5 Nos.) On net to net basis in the export item at SI.No.5
61. Import items at SI.No. 88 to 92 may be omitted.

62. Quantity of import items at Sl.No.93 to 96 (Welding Consumables) may be allowed as 2000 Kgs, 2049 Kgs , 14433 Kgs & 2950 Kgs. Respectively.
63. Import item at SI.No. 97 may be omitted .
64. Import item at SI.No.98 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.5 and its quantity may be allowed as applied for i.e. 943 Kgs being less than the net content in the export item.
65. Quantity of import items at SI.No.99 (Welding Consumables) may be allowed as applied for i.e 537 Kgs.
66. Import item at SI.No. 100 may be omitted .
67. Import item at SI.No. 101 shall be of relevant grade and thickness as contained/utilized in the export item at Sl. No. 6 and its quantity may be allowed as 349,516 Kgs. As 1.041 Kgs/Kg content in the export item as claimed by the firm.
68. Import item at SI.No. 102 shall be of relevant grade and thickness as contained/utilized in the export item at Sl. No. 6 and its quantity may be allowed as 83,197 Kgs. As 1.05 Kgs/Kg content in the export item as claimed by the firm.
69. Import item at SI.No. 103 shall be of relevant grade and thickness as contained/utilized in the export item at Sl. No. 6 and its quantity may be allowed as 80,009 Kgs. As 1.05 Kgs/Kg content in the export item as claimed by the firm.
70. Import item at SI.No.104 shall be of relevant grade and thickness as contained/utilized in the export item at Sl. No. 6 and its quantity may be allowed as applied for i.e. 24,167 Kgs. Being less than the net content in the export item.
71. Import item at SI.No. 105 shall be of relevant grade and thickness as contained/utilized in the export item at Sl. No. 6 and its quantity may be allowed as 43,687 Kgs. As 1.047 Kgs/Kg content in the export item as claimed by the firm.
72. Import item at SI.No. 106 shall be of relevant grade and thickness as contained/utilized in the export item at Sl. No. 6 and its quantity may be allowed as 5272 Kgs. As 1.0475 Kgs/Kg content in the export item as claimed by the firm.
73. Quantity of import item at SI.No. 107 may be allowed as 12082 Kgs. (5 Nos.) On net to net basis in the export item at SI.No.6
74. Import items at SI.No. 108 to 112 may be omitted.
75. Quantity of import items at SI.No.113 to 116 (Welding Consumables) may be allowed as 2000 Kgs, 2049 Kgs , 14433 Kgs & 2950 Kgs. Respectively.
76. Import item at SI.No. 117 may be omitted .
77. Import item at SI.No.118 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.6 and its quantity may be allowed as applied for i.e. 943 Kgs being less than the net content in the export item.
78. Quantity of import items at SI.No.119 (Welding Consumables) may be allowed as applied for i.e 537 Kgs. .
79. Import item at SI.No. 120 may be omitted.

RA concerned may take suitable consequential action accordingly.

Case No.	53 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	ORBIT BEARINGS (INDIA) PVT. LTD.
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM APPLY 00001655AM25
RA File Number	24AX04000123 AM25
Licence No and Date	2411003661/01/07/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 06.05.2026, as under:

1. Net weight of export item at SI.No.1 may be specified as "455 MT containing 149 MT of Alloy Steel Wire Rods Size 14 MM (import item No.1) ".
2. Net weight of export item at SI.No.2 may be specified as "42.11 MT containing 14.3 MT of Alloy Steel Wire Rods Size 20 MM (import item No. 2)".
3. Net weight of export item at SI.No.3 may be specified as "70 MT containing 23.4 MT of Alloy Steel Wire Rods Size 23 MM (import item No.3)".
4. Import item at SI.No.1 shall be of relevant grade and size as contained/utilized in the export item at SI.No.1 and its quantity may be allowed as applied for i.e 149 MT on net to net basis .
5. Import item at SI.No.2 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.2 and its quantity may be allowed as applied for i.e 14.3 MT on net to net basis .
6. Import item at SI.No.3 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.3 and its quantity may be allowed as applied for i.e 23.4 MT on net to net basis .

RA concerned may take suitable consequential action accordingly.

Case No.	54 / NC/1/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	LOHUM CLEANTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM REVIW00002136AM26
RA File Number	05AX04001471 AM25
Licence No and Date	0511027174/14/08/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

AS PER LETTER DATED 15.07.2025 EXPORT IS ONLY COBALT METAL & ash; 22.78 MT
IMPORT IS OXO METTALIC COMPOUND & ash; 271 MT (CONTAING COBALT 10.44 %)
(NET COBALT CONTENT- 28.79 MT

AS SUCH COBALT METAL LOSS IS 5.51 MT WHICH AMOUNT FOR 24 % METAL LOSS
KINDLY EXPLAIN THIS METAL LOSS

Case stands deferred.

Case No.	55 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM REVIW00001675AM26
RA File Number	09AX04000278 AM25
Licence No and Date	0911007773/21/08/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of consultant (SKB) dated 19.04.2026, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	TURBINE PARTS (MADE FROM STEEL CASTING, GRADE: FV507, CT INNER CASING, C1/MW33012) (NET CONTENT OF IMPORT ITEM SHALL BE 2862.00 KG, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE)	54 NOS	STEEL CASTING, GRADE: FV507,) CT INNER CASING (C1/MW33012) QTY: 5292.00 KGS	4928.36 KGS INCLUSIVE OF 72.20% ON THE NET WEIGHT OF THE IMPORTED STEEL CASTING IN THE EXPORT PRODUCT
2	TURBINE PARTS (STEEL CASTING, GRADE: FV507), CT CASING CARRIER (C1/MW33021), (NET CONTENT OF IMPORT ITEM SHALL BE 503.10 KG, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE)	26 NOS	STEEL CASTING, GRADE: FV507,) CT CASING CARRIER (C1/MW33021) QTY: 933.40 KGS	873.38 KGS INCLUSIVE OF 73.60% ON THE NET WEIGHT OF THE IMPORTED STEEL CASTING IN THE EXPORT PRODUCT
3	TURBINE PARTS (STEEL	53 NOS	(STEEL CASTING, GRADE:	681.03 KGS INCLUSIVE

	CASTING, GRADE: FV507), RETAINING RING CT1 SHROUD (C1/MW33044), (NET CONTENT OF IMPORT ITEM SHALL BE 275.60 KG, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE)		FV507,) RETAINING RING CT1 SHROUD (C1/MW33044) QTY: 752.60 KGS	OF 147.11% ON THE NET WEIGHT OF THE IMPORTED STEEL CASTING IN THE EXPORT PRODUCT
4	TURBINE PARTS (STEEL CASTING, GRADE: FV507), RETAINING RING CT2 SHROUD (C1/MW33344), (NET CONTENT OF IMPORT ITEM SHALL BE 595.00 KG, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE)	35 NOS	(STEEL CASTING, GRADE: FV507,) RETAINING RING CT2 SHROUD (C1/MW33344) QTY: 1270.50 KGS	1169.17 KGS INCLUSIVE OF 96.50% ON THE NET WEIGHT OF THE IMPORTED STEEL CASTING IN THE EXPORT PRODUCT
5	TURBINE PARTS (STEEL CASTING, GRADE: FV507) PT2 CARRIER RING (C1/MW33611), (NET CONTENT OF IMPORT ITEM SHALL BE 3201.20 KG, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE)	40 NOS	(STEEL CASTING, GRADE: FV507,) PT2 CARRIER RING (C1/MW33611) QTY: 4724.00 KGS	4495.44 KGS INCLUSIVE OF 40.43% ON THE NET WEIGHT OF THE IMPORTED STEEL CASTING IN THE EXPORT PRODUCT
6	TURBINE PARTS (STEEL CASTING, GRADE: FV507) STATOR LOCATION RING (C1/MW33614A), (NET CONTENT OF IMPORT ITEM SHALL BE 1385.60 KG, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE)	16 NOS	(STEEL CASTING, GRADE: FV507,) STATOR LOCATION RING (C1/MW33614A) QTY: 2960.00 KGS	2723.81 KGS INCLUSIVE OF 96.58% ON THE NET WEIGHT OF THE IMPORTED STEEL CASTING IN THE EXPORT PRODUCT
7	TURBINE PARTS (STEEL CASTING, GRADE: FV507) HO NOZZLE SPACER RING (C1/RU33021), (NET CONTENT OF IMPORT ITEM SHALL BE 144.00 KG, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE)	16 NOS	(STEEL CASTING, GRADE: FV507,) HO NOZZLE SPACER RING (C1/RU33021) QTY: 272.00 KGS	252.80 KGS INCLUSIVE OF 75.55% ON THE NET WEIGHT OF THE IMPORTED STEEL CASTING IN THE EXPORT PRODUCT
8	TURBINE PARTS (STEEL CASTING, GRADE: FV507) STATOR SEAL RING STAGE 1 (C1/RU33621), (NET CONTENT OF IMPORT ITEM SHALL BE 62.50 KG, WHICH SHOULD BE REFLECTED IN THE SHIPPING	25 NOS	(STEEL CASTING, GRADE: FV507,) STATOR SEAL RING STAGE 1 (C1/RU33621) QTY: 250.00 KGS	221.90 KGS INCLUSIVE OF 255.00% ON THE NET WEIGHT OF THE IMPORTED STEEL CASTING IN THE EXPORT PRODUCT

	BILLS AND INVOICE)			
9	TURBINE PARTS (STEEL CASTING, GRADE: FV507) STATOR SEAL RING STAGE 2 (C1/RU33622), (NET CONTENT OF IMPORT ITEM SHALL BE 78.40 KG, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE)	28 NOS	(STEEL CASTING, GRADE: FV507,) STATOR SEAL RING STAGE 2 (C1/RU33622) QTY: 266.00 KGS	237.90 KGS INCLUSIVE OF 203.40% ON THE NET WEIGHT OF THE IMPORTED STEEL CASTING IN THE EXPORT PRODUCT

NOTE: THE GRADE OF IMPORTED STEEL CASTINGS SHOULD BE MATCHED WITH THE GRADE OF FINISHED STEEL CASTINGS OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	56 / NC/1/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM REVIW00005553AM26
RA File Number	03AX04002526 AM25
Licence No and Date	0311036626/26/08/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
3. Sheet layout diagram of the material indicating the wastage during blanking.
4. Qty. Of components may be given in numbers also.
5. It is requested to submit point wise reply separately for each export product.

Case stands deferred.

Case No.	57 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	PMEA SOLAR TECH SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM APPLY 00002833AM25
RA File Number	03AX04002559 AM25
Licence No and Date	0311036863/03/09/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 08.05.2026, as under:

1. Quantity of export item at SI.No.1 may also be specified as 8,79,212 Nos.in addition to its weight.
2. Quantity of export item at SI.No.2 may also be specified as 2,01,900 Nos.in addition to its weight.
3. Quantity of export item at SI.No.3 may also be specified as 2,33,171 Nos.in addition to its weight.
4. Quantity of export item at SI.No.4 may also be specified as 36,811 Nos.in addition to its weight.
5. Import item at SI.No.1 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.1 and its quantity may be allowed as 4536 MT as 1.78 Kgs/Kg content in the export item after taking 20% recovery from the scrap.
6. Import item at SI.No.2 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.1 and its quantity may be allowed as applied for i.e. 1372 MT as 1.114 Kgs/Kg content in the export item .
7. Import item at SI.No.3 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.1 and its quantity may be allowed as applied for i.e 247 MT as 1.49 Kgs/Kg content in the export item .
8. Quantity of import item at SI. No.4 may be allowed as 4% of weight of Steel to be galvanized in export item No. 1 .
9. Import item at SI.No.5 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.1 and its quantity may be allowed as 2043 MT as 1.478 Kgs/Kg content in the export item at after taking 20% recovery from the scrap.
10. Import item at SI.No.6 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.1 and its quantity may be allowed as 503.6 MT as 1.30 Kgs/Kg content in the export item at after taking 20% recovery from the scrap.
11. Import item at SI.No.7 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.2 and its quantity may be allowed applied for i.e. 1232.29 MT as 2.21 Kgs/Kg content in the export item .
12. Import item at SI.No.8 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.2 and its quantity may be allowed as 623.4 MT as 1.286 Kgs/Kg

content in the export item at after taking 20% recovery from the scrap.

13. Quantity of import item at Sl. No.9 may be allowed as 4% of weight of Steel to be galvanized in export item No. 2.
14. Import item at Sl.No.10 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.2 and its quantity may be allowed as 469.2 MT as 1.478 Kgs/Kg content in the export item after taking 20% recovery from the scrap.
15. Import item at Sl.No.11 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.2 and its quantity may be allowed as applied for i.e 115 MT as 1.294 Kgs/Kg content in the export item .
16. Import item at Sl.No.12 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.3 and its quantity may be allowed as applied for i.e. 1200.15 MT as 1.66 Kgs/Kg content in the export item .
17. Import item at Sl.No.13 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.3 and its quantity may be allowed as applied for i.e 717.16 MT as 1.28 Kgs/Kg content in the export item .
18. Import item at Sl.No.14 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.3 and its quantity may be allowed as applied for i.e. 97.19 MT as 1.486 Kgs/Kg content in the export item .
19. Import item at Sl.No.15 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.3 and its quantity may be allowed as applied for i.e. 586.02 MT as 1.87 Kgs/Kg content in the export item .
20. Quantity of import item at Sl. No.16 may be allowed as 4% of weight of Steel to be galvanized in export item No. 3.
21. Import item at Sl.No.17 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.3 and its quantity may be allowed as 541.9 MT as 1.478 Kgs/Kg content in the export item after taking 20% recovery from the scrap.
22. Import item at Sl.No.18 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.4 and its quantity may be allowed as 98.85 MT as 1.54 Kgs/Kg content in the export item after taking 20% recovery from the scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	58 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	OMNITECH ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM REVIW00000072AM27
RA File Number	24AX04000233 AM25
Licence No and Date	2411003834/06/09/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 09.04.2026, as under:

1. Quantities and net weight of export items at SI .No.1 to 9 may be specified as under:

Sr No.	Quantity (In Nos.)	Export Product Weight (Kgs)
1	123	7595.25 Kgs.
2	100	5365.9 Kgs.
3	270	3688.2 Kgs.
4	625	3515 Kgs.
5	200	807.6 Kgs.
6	171	14577.75 Kgs.
7	240	4869.6 Kgs.
8	150	9163.5 Kgs.
9	301	22295.07 Kgs.

2 Import item at SI No.1 shall be of relevant grade and size as contained / utilized in the export item at SI.No.1 and its quantity may be allowed as 9938.09 Kgs. As 1.30 Kgs./Kg content in the export item at SI.No.1 after taking 5% recovery from the scrap.

3. Import item at SI No.2 shall be of relevant grade and size as contained / utilized in the export item at SI.No.2 and its quantity may be allowed as 11294.94 Kgs. As 2.10 Kgs./Kg content in the export item at SI.No.2 after taking 5% recovery from the scrap.

4. Import item at SI No.3 shall be of relevant grade and size as contained / utilized in the export item at SI.No.3 and its quantity may be allowed as 8964.40 Kgs as 2.43 Kgs./Kg content in the export item at SI.No.3 after taking 5% recovery from the scrap.

5. Import item at SI No.4 shall be of relevant grade and size as contained / utilized in the export item at SI.No.4 and its quantity may be allowed as 10233.87 Kgs as 2.91 Kgs./Kg content in the export item at SI.No.4 after taking 5%

recovery from the scrap.

6. Import item at SI No.5 shall be of relevant grade and size as contained / utilized in the export item at SI.No.5 and its quantity may be allowed as 3258.98 Kgs as 4.03 Kgs./Kg content in the export item at SI.No.5 after taking 5% recovery from the scrap.

6. Import item at SI No.6 shall be of relevant grade and size as contained / utilized in the export item at SI.No.6 and its quantity may be allowed as 17834.87 Kgs. As 1.22 Kgs./Kg content in the export item at SI.No.6 after taking 5% recovery from the scrap.

8. Import item at SI No.7 shall be of relevant grade and size as contained / utilized in the export item at SI.No.7 and its quantity may be allowed as 15321.12 Kgs as 3.13 Kgs./Kg content in the export item at SI.No.7 after taking 5% recovery from the scrap.

9. Import item at SI No.8 shall be of relevant grade and size as contained / utilized in the export item at SI.No.8 and its quantity may be allowed as 19158.45 Kgs as 2.09 Kgs./Kg content in the export item at SI.No.8 after taking 5% recovery from the scrap.

10. Import item at SI No.9 shall be of relevant grade and size as contained / utilized in the export item at SI.No.9 and its quantity may be allowed as 30716.29 Kgs as 1.37 Kgs./Kg content in the export item at SI.No.9 after taking 5% recovery from the scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	59 / NC/1/MEET/Apr/202627/1
Case Status	Case Rejected
Party Name	INDUSTRIAL JEWELS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM REVIW00003607AM26
RA File Number	03AX04002730 AM25
Licence No and Date	0311037071/11/09/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and as per comments of Tech-3 dated 21.04.2026 decided to reject the present review application noting that the earlier proposal was approved on the basis of details provided by the firm in their application and there is no justification for revision of the same.	

Case stands rejected

Case No.	60 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	YASH SEALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM APPLY 00003203AM25
RA File Number	03AX04003000 AM25
Licence No and Date	0311037300/20/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 06.05.2026, as under: 1. Import item at Sl.No.1 shall be of relevant grade and thickness as contained/utilized in the export item at Sl. No. 1 and its quantity may be allowed as as 1.02 Kgs./Kg content in the export item . 2. Import item at Sl.No.2 shall be of relevant grade and thickness as contained/utilized in the export item at Sl.No. 2 and its quantity may be allowed as as 1.02 Kgs./Kg content in the export item . RA concerned may take suitable consequential action accordingly.	

Case No.	61 / NC/1/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	RIBO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM REVIW00000176AM26
RA File Number	04AX04000560 AM25
Licence No and Date	0411008277/24/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. THE MATERIAL BALANCE OF IMPORT AND EXPORT QUANTITY IS NOT MATCHING WITH 2% WASTAGE AS GIVEN IN APPENDIX 4E. 2. SUBMIT THE EXCEL SHEET, WHICH COULD INDICATE DESCRIPTION OF THE EXPORT PRODUCT, EXPORT WEIGHT, QUANTITY IN MTS AND ALSO IN NUMBERS, DESCRIPTION OF THE IMPORT ITEMS, SIZE OF THE PIPES, AND	

WHETHER THE PIPE IS SEAMLESS OR ERW, QUANTITY OF IMPORT ITEMS INCLUDING WASTAGE CLAIMED ON NET WEIGHT OF THE QUANTITY GOING IN THE EXPORT PRODUCT.

3. THE EXPANDED FORM OF ABBREVIATION USED IN THE EXPORT PRODUCT.

4. USE OF THE EXPORT PRODUCT.

Case stands deferred.

Case No.	62 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM REVIW00001704AM26
RA File Number	09AX04000557 AM25
Licence No and Date	0911008066/30/09/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of consultant (SKB) dated 19.04.2026, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	TURBINE BLADE, (NET CONTENT OF IMPORT ITEM SHALL BE 28,907.00 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICES	6850 NOS	STAINLESS STEEL ROUND BARS, GRADE: 6s4s3+(B50A36sB I) SIZE DIA 90. MM QTY: 47950.00 KGS	44140.99 KGS INCLUSIVE OF 52.70% ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL OF THE EXPORT PRODUCT.

NOTE: THE GRADE OF IMPORTED STAINLESS STEEL SHOULD BE MATCHED WITH THE GRADE OF STAINLESS STEEL OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	63 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM REVIW00001707AM26
RA File Number	09AX04000554 AM25
Licence No and Date	0911008067/30/09/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of consultant (SKB) dated 19.04.2026, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	PRECISION COMPONENTS FOR AIRCRAFT (MADE FROM ALUMINIUM BAR GRADE: 2014-T6/T651) NET CONTENT OF IMPORT ITEM SHALL BE 30.00 KGS, WHICH 1 SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE)	1000 NOS	ALUMINIUM BAR, GRADE: 2014-T6/T651 QTY: 130.00 KGS	115.00 KGS INCLUSIVE OF 283.33% WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT
2	PRECISION COMPONENTS FOR AIRCRAFT (MADE FROM ALUMINIUM BAR GRADE: 2024-T4). NET CONTENT OF IMPORT ITEM SHALL BE 965.40 KGS, WHICH SHOULD BE 2 REFLECT IN THE SHIPPING BILLS AND INVOICE.	643600 NOS	ALUMINIUM BAR, GRADE: 2024-T4 QTY: 2574.40 KGS	2332.70 KGS INCLUSIVE OF 141.63% WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT

3	PRECISION COMPONENTS FOR AIRCRAFT (ALUMINIUM BAR GRADE: 2024-T6/T851,) NET CONTENT OF IMPORT ITEM SHALL BE 3,656.09 KGS, WHICH SHOULD BE REFLECT IN THE SHIPPING BILLS AND INVOICE)	71688 NOS	ALUMINIUM BAR, GRADE: 2024-T6/T851 QTY: 7168.80 KGS	6642.02 KGS INCLUSIVE OF 81.67% WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT
4	PRECISION COMPONENTS FOR AIRCRAFT (MADE FROM ALUMINIUM BAR GRADE: 6061/T651), NET CONTENT OF IMPORT ITEM SHALL BE 976.55 KGS, WHICH SHOULD 4 BE REFLECT IN THE SHIPPING BILLS AND INVOICE)	97655 NOS	ALUMINIUM BAR, GRADE: 6061/T651 QTY: 9765.50 KGS	8447.16 KGS INCLUSIVE OF 765% WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT
5	PRECISION COMPONENTS FOR AIRCRAFT (ALUMINIUM BAR GRADE: 7075-T73,) NET CONTENT OF IMPORT ITEM SHALL BE 2,003.25 KGS, WHICH SHOULD BE REFLECT 5 IN THE SHIPPING BILLS AND INVOICE)	125203 NOS	ALUMINIUM BAR, GRADE: 7075-T73 QTY: 5008.12 KGS	4557.39 KGS INCLUSIVE OF 127.50% WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT
6	PRECISION COMPONENTS FOR AIRCRAFT (ALUMINIUM PLATE GRADE: 6061/T651) NET CONTENT OF IMPORT ITEM SHALL	44 NOS	ALUMINIUM PLATE, GRADE: 6061/T651 QTY: 101.20 KGS	87.01 KGS INCLUSIVE OF 1218.33% WASTAGE ON THE NET WEIGHT OF THE

	BE 6.60 KGS, WHICH SHOULD BE REFLECT IN 6 THE SHIPPING BILLS AND INVOICE)			EXPORT PRODUCT
7	PRECISION COMPONENTS FOR AIRCRAFT (ALUMINIUM PLATE GRADE: 2219/T851,) NET CONTENT OF IMPORT ITEM SHALL BE 436.48 KGS, WHICH SHOULD BE REFLECT 7 IN THE SHIPPING BILLS AND INVOICE)	496 NOS	ALUMINIUM PLATE, GRADE: 2219/T851 QTY: 2008.80 KGS	1772,94 KGS INCLUSIVE OF 306.19% WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT

NOTE: THE GRADE OF IMPORTED ALUMINIUM ALLOY BARS & PLATES SHOULD MATCH THE GRADE OF ALUMINIUM ALLOY OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	64 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	OMNITECH ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM REVIW00002753AM26
RA File Number	24AX04000273 AM25
Licence No and Date	2411003922/08/10/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 20.04.2026, as under:

1. Quantities and net weight of export items at SI .No.1 to 35 may be specified as under:

Sr No.	Quantity	Weight	Sr	Quantity	Weight	Sr	Quantity	Weight	Sr	Quantity	Weight
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	(Nos.)	(Kg)	No.	(Nos.)	(Kg)	No.	(Nos.)	(Kg)	No.	(Nos.)	(Kg)
1	72	3863.45	11	354	5908.26	21	35	1393.7	31	140	2464
2	195	3917.55	12	602	9607.92	22	24	306.48	32	110	3502.4
3	45	1003.5	13	85	2062.1	23	32	937.6	33	106	8380.36
4	140	11207	14	250	766.25	24	140	4653.6	34	20	1601
5	20	876.6	15	195	1033.5	25	125	2737.5	35	10	467
6	295	23322.7	16	96	881.28	26	110	7404.1			
7	120	5259.6	17	270	2057.4	27	50	2344.5			
8	55	4739.9	18	24	220.32	28	50	4262.5			
9	75	2292.75	19	94	3786.23	29	36	2223.72			
10	325	9581	20	60	2802	30	195	3971.37			

1. Import item at SI No.1 shall be of relevant grade and size as contained / utilized in the export item at SI.No.1 and its quantity may be allowed as 8132.36 Kgs. As 2.10 Kgs./Kg content in the export item at SI.No.1 after taking 5% recovery from the scrap.

2. Import item at SI No.2 shall be of relevant grade and size as contained / utilized in the export item at SI.No.2 and its quantity may be allowed as 9256.45 Kgs. As 2.36 Kgs./Kg content in the export item at SI.No.2 after taking 5% recovery from the scrap.

3. Import item at SI No.3 shall be of relevant grade and size as contained / utilized in the export item at SI.No.3 and its quantity may be allowed as 1845.67 Kgs as 1.83 Kgs./Kg content in the export item at SI.No.3 after taking 5% recovery from the scrap.

4. Import item at SI No.4 shall be of relevant grade and size as contained / utilized in the export item at SI.No.4 and its quantity may be allowed as 20389.32 Kgs as 1.81 Kgs./Kg content in the export item at SI.No.4 after taking 5% recovery from the scrap.

5. Import item at SI No.5 shall be of relevant grade and size as contained / utilized in the export item at SI.No.5 and its quantity may be allowed as 1796.58 Kgs as 2.04 Kgs./Kg content in the export item at SI.No.5 after taking 5% recovery from the scrap.

6. Import item at SI No.6 shall be of relevant grade and size as contained / utilized in the export item at SI.No.6 and its quantity may be allowed as 46760.007 Kgs. As 2.004 Kgs./Kg content in the export item at SI.No.6 after taking 5% recovery from the scrap.

7. Import item at SI No.7 shall be of relevant grade and size as contained / utilized in the export item at SI.No.7 and its quantity may be allowed as 10779.48 Kgs as 2.04 Kgs./Kg content in the export item at SI.No.7 after taking 5% recovery from the scrap.

8. Import item at SI No.8 shall be of relevant grade and size as contained / utilized in the export item at SI.No.8 and its quantity may be allowed as 9774.18 Kgs as 2.06 Kgs./Kg content in the export item at SI.No.8 after taking 5% recovery from the scrap.

9. Import item at SI No.9 shall be of relevant grade and size as contained / utilized in the export item at SI.No.9 and its quantity may be allowed as 5243.21 Kgs as 2.28 Kgs./Kg content in the export item at SI.No.9 after taking 5% recovery from the scrap.

10. Import item at SI No.10 shall be of relevant grade and size as contained / utilized in the export item at SI.No.10 and its quantity may be allowed as 19312.8 Kgs as 2.01 Kgs./Kg content in the export item at SI.No.10 after taking 5% recovery from the scrap.

11. Import item at SI No.11 shall be of relevant grade and size as contained / utilized in the export item at SI.No.11 and its quantity may be allowed as 13797.85 Kgs as 2.33 Kgs./Kg content in the export item at SI.No.11 after taking 5% recovery from the scrap.

12. Import item at SI No.12 shall be of relevant grade and size as contained / utilized in the export item at SI.No.12 and its quantity may be allowed as 19547.54 Kgs as 2.03 Kgs./Kg content in the export item at SI.No.12 after taking 5% recovery from the scrap.

13.Import item at SI No.13 shall be of relevant grade and size as contained / utilized in the export item at SI.No.13 and its quantity may be allowed as 5172.26 Kgs as 2.50 Kgs./Kg content in the export item at SI.No.13 after taking 5% recovery from the scrap.

14.Import item at SI No.14 shall be of relevant grade and size as contained / utilized in the export item at SI.No.14 and its quantity may be allowed as 5782.01 Kgs as 7.54 Kgs./Kg content in the export item at SI.No.14 after taking 5% recovery from the scrap.

15. Import item at SI No.15 shall be of relevant grade and size as contained / utilized in the export item at SI.No. 15 and its quantity may be allowed as 5144.01 Kgs as 4.97 Kgs./Kg content in the export item at SI.No.15 after taking 5% recovery from the scrap.

16. Import item at SI No.16 shall be of relevant grade and size as contained / utilized in the export item at SI.No.16 and its quantity may be allowed as 4044.27 Kgs as 4.58 Kgs./Kg content in the export item at SI.No.16 after taking 5% recovery from the scrap.

17. Import item at SI No.17 shall be of relevant grade and size as contained / utilized in the export item at SI.No.17 and its quantity may be allowed as 5314.18 Kgs as 2.58 Kgs./Kg content in the export item at SI.No.17 after taking 5% recovery from the scrap.

18. Import item at SI No.18shall be of relevant grade and size as contained / utilized in the export item at SI.No.18 and its quantity may be allowed as 987.99 Kgs as 4.48 Kgs./Kg content in the export item at SI.No.18 after taking 5% recovery from the scrap.

19. Import item at SI No.19 shall be of relevant grade and size as contained / utilized in the export item at SI.No.19 and its quantity may be allowed as 7108.27 Kgs as 1.87 Kgs./Kg content in the export item at SI.No.19 after taking 5% recovery from the scrap.

20. Import item at SI No.20 shall be of relevant grade and size as contained / utilized in the export item at SI.No.20 and its quantity may be allowed as 8201.04 Kgs as 2.92 Kgs./Kg content in the export item at SI.No.20 after taking 5% recovery from the scrap.

21. Import item at SI No.21 shall be of relevant grade and size as contained / utilized in the export item at SI.No.21 and its quantity may be allowed as 4029.09 Kgs as 2.89 Kgs./Kg content in the export item at SI.No.21 after taking 5% recovery from the scrap.

22. Import item at SI No. 22 shall be of relevant grade and size as contained / utilized in the export item at SI.No.22 and its quantity may be allowed as 921.39 Kgs as 3.006 Kgs./Kg content in the export item at SI.No.22 after taking 5% recovery from the scrap.

23. Import item at SI No.23 shall be of relevant grade and size as contained / utilized in the export item at SI.No.23 and its quantity may be allowed as 1800.96 Kgs as 1.92 Kgs./Kg content in the export item at SI.No.23 after taking 5% recovery from the scrap.

24. Import item at SI No.24 shall be of relevant grade and size as contained / utilized in the export item at SI.No.24 and its quantity may be allowed as 15627.43 Kgs as 3.35 Kgs./Kg content in the export item at SI.No.24 after taking 5% recovery from the scrap.

25. Import item at SI No.25 shall be of relevant grade and size as contained / utilized in the export item at SI.No.25 and its quantity may be allowed as 7249.52 Kgs as 2.64 Kgs./Kg content in the export item at SI.No.25 after taking 5% recovery from the scrap.

26. Import item at SI No.26 shall be of relevant grade and size as contained / utilized in the export item at SI.No.26 and its quantity may be allowed as 15692.62 Kgs as 2.11 Kgs./Kg content in the export item at SI.No.26 after taking 5% recovery from the scrap.

27. Import item at SI No.27 shall be of relevant grade and size as contained / utilized in the export item at SI.No.27 and its quantity may be allowed as 7309. 2 Kgs as 3.11 Kgs./Kg content in the export item at SI.No.27 after taking 5% recovery from the scrap.

28. Import item at SI No.28 shall be of relevant grade and size as contained / utilized in the export item at SI.No.28 and its quantity may be allowed as 5214.87 Kgs as 1.22 Kgs./Kg content in the export item at SI.No.28 after taking 5% recovery from the scrap.

29. Import item at SI No.29 shall be of relevant grade and size as contained / utilized in the export item at SI.No.29 and its quantity may be allowed as 5087.62 Kgs as 2.28 Kgs./Kg content in the export item at SI.No.29 after taking 5% recovery from the scrap.

30. Import item at SI No.30 shall be of relevant grade and size as contained / utilized in the export item at SI.No.30 and its quantity may be allowed as 9259.14 Kgs as 2.33 Kgs./Kg content in the export item at SI.No.30 after taking 5% recovery from the scrap.

31.Import item at SI No.31 shall be of relevant grade and size as contained / utilized in the export item at SI.No.31 and its quantity may be allowed as 5934.63 Kgs as 2.40 Kgs./Kg content in the export item at SI.No.31 after taking 5% recovery from the scrap.

32. Import item at SI No.32 shall be of relevant grade and size as contained / utilized in the export item at SI.No.32 and its quantity may be allowed as 10384.77 Kgs as 2.96 Kgs./Kg content in the export item at SI.No.32 after taking 5% recovery from the scrap.

33. Import item at SI No.33 shall be of relevant grade and size as contained / utilized in the export item at SI.No.33 and its quantity may be allowed as 16801.90 Kgs as 2.004 Kgs./Kg content in the export item at SI.No.33 after taking 5% recovery from the scrap.

34. Import item at SI No.34 shall be of relevant grade and size as contained / utilized in the export item at SI.No.34 and its quantity may be allowed as 2912.76 Kgs as 1.81 Kgs./Kg content in the export item at SI.No.34 after taking 5% recovery from the scrap.

35. Import item at SI No.35 shall be of relevant grade and size as contained / utilized in the export item at SI.No.35 and its quantity may be allowed as 1366.84 Kgs as 2.92 Kgs./Kg content in the export item at SI.No.35 after taking 5% recovery from the scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	65 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	ASTRA METAL SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM APPLY 00003584AM25
RA File Number	03AX04003381 AM25
Licence No and Date	0311037807/10/10/2024

Norms Committee Decision:

The Committee considered the case as per agenda **and decided to ratify the ad-hoc norms** as per comments of DPIIT dated 16.04.2026, as under:

1. Description , quantities and net weight of export items at SI.No. 1 to 6 under the Advance Authorisation may be specified as under:

S.No.	Description	Quantity	Net Weight
		(in Nos.)	(Kgs.)
1	Sheet Metal Parts - Disc (801-0604 C)	52,800	339.60
2	Sheet Metal Parts - Retainer (801-0603 H)	59,800	1534
3	Sheet Metal Parts - Cup Washer (801-1704 B)	42,840	294.45
4	Sheet Metal Parts - Retaining Ring Split (801-3505 D)	4550	27.3
5	Sheet Metal Parts - Cup Washer (937-0053 A)	200	1.40
6	Sheet Metal Parts - Pendel Stop (937-0401 B)	2220	35.52

2. Import item at SI No.1 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.1 and its quantity may be allowed as 841.2 Kgs as 2.477 Kgs/Kg content in the export item after taking 5 % recovery from the scrap.

3. Import item at SI No.2 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.2 and its quantity may be allowed as 3238.3 Kgs as 2.11 Kgs/Kg content in the export item after taking 5 % recovery from the scrap.

4. Import item at SI No.3 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.3 and its quantity may be allowed as 701.44 Kgs as 2.382 Kgs/Kg content in the export item after taking 5 % recovery from the scrap.

5 Import item at SI No.4 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.4 and its quantity may be allowed as 102.78 Kgs as 3.765 Kgs/Kg content in the export item after taking 5 % recovery from the scrap.

6. Import item at SI No.5 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.5 and its quantity may be allowed as 2.97 Kgs as 2.12 Kgs/Kg content in the export item after taking 5 % recovery from the scrap.

7. Import item at SI No.6 shall be of relevant grade and thickness as contained / utilized in the export item at SI.No.6 and its quantity may be allowed as 67.33 Kgs. As 1.895 Kgs/Kg content in the export item after taking 5 % recovery from the scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	66 / NC/1/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	POWERDRIVE BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM APPLY 00003866AM25
RA File Number	08AX04001098 AM25
Licence No and Date	0811013043/25/10/2024
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	67 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	ORBIT BEARINGS (INDIA) PVT. LTD.
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM APPLY 00004125AM25
RA File Number	24AX04000318 AM25
Licence No and Date	2411004026/14/11/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 15.05.2026, as under:

1. Net weight of export items at SI.No.1 to 3 may be specified as 227.5 MT , 37.899 MT & 63 MT respectively.
2. Import item at SI.No.1 shall be of relevant grade and diameter as contained/utilized in the export item at SI.No.1 and its quantity may be allowed as 79.3 MT as 1.064 Kgs/Kg content in the export item after taking 20% recovery from the scrap.
3. Import item at SI.No.2 shall be of relevant grade and diameter as contained/utilized in the export item at SI.No.1 and its quantity may be allowed as 113.1 MT as 1.675 Kgs/Kg content in the export item after taking 20% recovery from the scrap.
4. Import item at SI.No.3 shall be of relevant grade and diameter as contained/utilized in the export item at SI.No.1 and its quantity may be allowed as 153.8 MT as 1.90 Kgs/Kg content in the export item after taking 20% recovery from the scrap.
5. Import item at SI.No.4 shall be of relevant grade and diameter as contained/utilized in the export item at SI.No.2 and its quantity may be allowed as 13.518 MT as 1.043 Kgs/Kg content in the export item after taking 20% recovery from the scrap.
6. Import item at SI.No.5 shall be of relevant grade and diameter as contained/utilized in the export item at SI.No.2 and its quantity may be allowed as 15.354 MT as 1.458 Kgs/Kg content in the export item after taking 20% recovery from the scrap.
7. Import item at SI.No.6 shall be of relevant grade and diameter as contained/utilized in the export item at SI.No.2 and its quantity may be allowed as 18.72 MT as 1.444 Kgs/Kg content in the export item after taking 20% recovery from the scrap.
8. Import item at SI.No.7 shall be of relevant grade and diameter as contained/utilized in the export item at SI.No.3 and its quantity may be allowed as 22.266 MT as 1.061 Kgs/Kg content in the export item after taking 20% recovery from the scrap.
9. Import item at SI.No.8 shall be of relevant grade and diameter as contained/utilized in the export item at SI.No.3 and its quantity may be allowed as 27.036 MT as 1.487 Kgs/Kg content in the export item after taking 20% recovery from the scrap.
10. Import item at SI.No.9 shall be of relevant grade and diameter as contained/utilized in the export item at SI.No.3 and its quantity may be allowed as 30.6 MT as 1.416 Kgs/Kg content in the export item after taking 20% recovery from the scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	68 / NC/1/MEET/Apr/202627/1
Case Status	Case Rejected
Party Name	ZAikai INDIA
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM APPLY 00004275AM25
RA File Number	05AX04002530 AM25
Licence No and Date	0511029095/21/11/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to reject the present application noting that the firm has submitted the reply against DL that they have applied with customs authority for non-utilized certificate. Further that they have surrendered advance licence without utilization. Case stands rejected.	

Case No.	69 / NC/1/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	YASH SEALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM APPLY 00004285AM25
RA File Number	03AX04004121 AM25
Licence No and Date	0311038925/22/11/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 2. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.	

3. The above information may be furnished export product wise.

Case stands deferred.

Case No.	70 / NC/1/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	LECHLER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM APPLY 00004523AM25
RA File Number	03AX04004433 AM25
Licence No and Date	0311039301/04/12/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. The above information may be furnished export product wise.

Case stands deferred.

Case No.	71 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM REVIW00000042AM27
RA File Number	03AX04004442 AM25
Licence No and Date	0311039652/16/12/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Meity dated 27.05.2026, as under:

Sl.no.	ITEM OF EXPORT	QUANTITY	EXPORT UOM	ITEM OF IMPORT	QUANTITY ALLOWED	IMPORT UOM
1	OPTICAL FIBER CABLES - 72F LT-SM SINGLE SHT. MICRO (G655D)BLUE	64.00	KME	SINGLE MODE/MULTIMODE OPTICAL FIBRE	4,723.00	KME
2	OPTICAL FIBER CABLES - 96F LT-SM SINGLE SHEATH MICRO CABL	32.00	KME	SINGLE MODE/MULTIMODE OPTICAL FIBRE	3,148.80	KME
		32.00		HIGH DENSITY POLYETHYLENE (HDPE)	283.29	KGS
		32.00		POLYBUTYLENE TERPHTHALATE (PBT)	213.04	KGS
3	OPTICAL FIBER CABLES - 72F LT-SM SINGLE SHEATH MICRO CABLE	32.00	KME	SINGLE MODE/MULTIMODE OPTICAL FIBRE	2,350.40	KME
		32.00		HIGH DENSITY POLYETHYLENE (HDPE)	212.94	KGS
		32.00		POLYBUTYLENE TERPHTHALATE (PBT)	158.26	KGS
4	OPTICAL FIBER CABLES - 2F SM (G657A1) FIGURE-8 FLAT DROP	60.00	KME	SINGLE MODE/MULTIMODE OPTICAL FIBRE	122.40	KME

	CABLE					
5	OPTICAL FIBER CABLES - 96F LT - SM SINGLE SHEATH ADSS CABLE	28.00	KME	SINGLE MODE/MULTIMODE OPTICAL FIBRE	2,741.48	KME
		28.00		HIGH DENSITY POLYETHYLENE (HDPE)	1,364.44	KGS
		28.00		POLYBUTYLENE TERPHTHALATE (PBT)	586.25	KGS
6	OPTICAL FIBER CABLES - 48F LT - SM SINGLE SHEATH ADSS CABL	24.00	KME	SINGLE MODE/MULTIMODE OPTICAL FIBRE	1,175.28	KME
		24.00		HIGH DENSITY POLYETHYLENE (HDPE)	1,052.59	KGS
		24.00		POLYBUTYLENE TERPHTHALATE (PBT)	376.16	KGS
7	OPTICAL FIBER CABLES - 24F LT - SM SINGLE SHEATH ADSS CABL	32.00	KME	SINGLE MODE/MULTIMODE OPTICAL FIBRE	783.04	KME
		32.00		HIGH DENSITY POLYETHYLENE (HDPE)	1,404.09	KGS
		32.00		POLYBUTYLENE TERPHTHALATE (PBT)	334.36	KGS
8	OPTICAL FIBER CABLES - 12F LT - SM SINGLE	32.00	KME	SINGLE MODE/MULTIMODE OPTICAL FIBRE	392.00	KME

	SHEATH ADSS CABL	32.00		HIGH DENSITY POLYETHYLENE (HDPE)	1,404.09	KGS
		32.00		POLYBUTYLENE TERPHTHALATE (PBT)	167.18	KGS
9	OPTICAL FIBER CABLES - 8F LT - SM SINGLE SHEATH ADSS CABLE	32	KME	SINGLE MODE/MULTIMODE OPTICAL FIBRE	260.80	KME
		32		HIGH DENSITY POLYETHYLENE (HDPE)	1,404.09	KGS
		32		POLYBUTYLENE TERPHTHALATE (PBT)	167.18	KGS
10	OPTICAL FIBER CABLES - 4F LT - SM SINGLE SHEATH ADSS CABLE	32	KME	SINGLE MODE/MULTIMODE OPTICAL FIBRE	130.24	KME
		32		HIGH DENSITY POLYETHYLENE (HDPE)	1,404.09	KGS
		32		POLYBUTYLENE TERPHTHALATE (PBT)	83.75	KGS
11	PTICAL FIBER CABLES - 48F LT- SM SINGLE SHEATH MICRO CABLE	28	KME	SINGLE MODE/MULTIMODE OPTICAL FIBRE	1,371.16	KME
		28		HIGH DENSITY POLYETHYLENE (HDPE)	186.05	KGS
		28		POLYBUTYLENE TERPHTHALATE (PBT)	139.32	KGS

12	OPTICAL FIBER CABLES - 48F UT SM SINGLE SHEATH UNARMoured CABLE	73.15	KME	SINGLE MODE/MULTIMODE OPTICAL FIBRE	3,581.42	KME
		73.15		POLYBUTYLENE TERPHTHALATE (PBT)	446.95	KGS
13	OPTICAL FIBER CABLES - 4F SM G657A2 DOUBLE SHT. FLAME RETARDANT	91.44	KME	SINGLE MODE/MULTIMODE OPTICAL FIBRE	373.07	KME
14	OPTICAL FIBER CABLES - 12F UT SM SINGLE SHT. WIRE ARM CABLE	162	KME	SINGLE MODE/MULTIMODE OPTICAL FIBRE	1,982.88	KME
		162		HIGH DENSITY POLYETHYLENE (HDPE)	3,558.10	KGS
		162		POLYBUTYLENE TERPHTHALATE (PBT)	444.94	KGS
15	OPTICAL FIBER CABLES - 12C (4 AWG) X 48F SM HYBRID	9.28	KME	SINGLE MODE/MULTIMODE OPTICAL FIBRE	460.26	KME
		9.28		POLYBUTYLENE TERPHTHALATE (PBT)	128.36	KGS

RA concerned may take suitable consequential action accordingly

Case No.	72 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM REVIW00005982AM26
RA File Number	03AX04004442 AM25
Licence No and Date	0311039652/16/12/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Meity dated 27.05.2026, as under:

Sl.no.	ITEM OF EXPORT	QUANTITY	EXPORT UOM	ITEM OF IMPORT	QUANTITY ALLOWED	IMPORT UOM
1	OPTICAL FIBER CABLES - 72F LT-SM SINGLE SHT. MICRO (G655D)BLUE	64.00	KME	SINGLE MODE/MULTIMODE OPTICAL FIBRE	4,723.00	KME
2	OPTICAL FIBER CABLES - 96F LT-SM SINGLE SHEATH MICRO CABL	32.00	KME	SINGLE MODE/MULTIMODE OPTICAL FIBRE	3,148.80	KME
		32.00		HIGH DENSITY POLYETHYLENE (HDPE)	283.29	KGS
		32.00		POLYBUTYLENE TERPHTHALATE (PBT)	213.04	KGS
3	OPTICAL FIBER CABLES - 72F LT-SM SINGLE SHEATH MICRO CABLE	32.00	KME	SINGLE MODE/MULTIMODE OPTICAL FIBRE	2,350.40	KME
		32.00		HIGH DENSITY POLYETHYLENE (HDPE)	212.94	KGS
		32.00		POLYBUTYLENE TERPHTHALATE (PBT)	158.26	KGS

4	OPTICAL FIBER CABLES - 2F SM (G657A1) FIGURE-8 FLAT DROP CABLE	60.00	KME	SINGLE MODE/MULTIMODE OPTICAL FIBRE	122.40	KME
5	OPTICAL FIBER CABLES - 96F LT - SM SINGLE SHEATH ADSS CABLE	28.00	KME	SINGLE MODE/MULTIMODE OPTICAL FIBRE	2,741.48	KME
		28.00		HIGH DENSITY POLYETHYLENE (HDPE)	1,364.44	KGS
		28.00		POLYBUTYLENE TERPHTHALATE (PBT)	586.25	KGS
6	OPTICAL FIBER CABLES - 48F LT - SM SINGLE SHEATH ADSS CABL	24.00	KME	SINGLE MODE/MULTIMODE OPTICAL FIBRE	1,175.28	KME
		24.00		HIGH DENSITY POLYETHYLENE (HDPE)	1,052.59	KGS
		24.00		POLYBUTYLENE TERPHTHALATE (PBT)	376.16	KGS
7	OPTICAL FIBER CABLES - 24F LT - SM SINGLE SHEATH ADSS CABL	32.00	KME	SINGLE MODE/MULTIMODE OPTICAL FIBRE	783.04	KME
		32.00		HIGH DENSITY POLYETHYLENE (HDPE)	1,404.09	KGS
		32.00		POLYBUTYLENE TERPHTHALATE (PBT)	334.36	KGS

8	OPTICAL FIBER CABLES - 12F LT - SM SINGLE SHEATH ADSS CABL	32.00	KME	SINGLE MODE/MULTIMODE OPTICAL FIBRE	392.00	KME
		32.00		HIGH DENSITY POLYETHYLENE (HDPE)	1,404.09	KGS
		32.00		POLYBUTYLENE TERPHTHALATE (PBT)	167.18	KGS
9	OPTICAL FIBER CABLES - 8F LT - SM SINGLE SHEATH ADSS CABLE	32	KME	SINGLE MODE/MULTIMODE OPTICAL FIBRE	260.80	KME
		32		HIGH DENSITY POLYETHYLENE (HDPE)	1,404.09	KGS
		32		POLYBUTYLENE TERPHTHALATE (PBT)	167.18	KGS
10	OPTICAL FIBER CABLES - 4F LT - SM SINGLE SHEATH ADSS CABLE	32	KME	SINGLE MODE/MULTIMODE OPTICAL FIBRE	130.24	KME
		32		HIGH DENSITY POLYETHYLENE (HDPE)	1,404.09	KGS
		32		POLYBUTYLENE TERPHTHALATE (PBT)	83.75	KGS
11	PTICAL FIBER CABLES - 48F LT- SM SINGLE SHEATH MICRO CABLE	28	KME	SINGLE MODE/MULTIMODE OPTICAL FIBRE	1,371.16	KME
		28		HIGH DENSITY POLYETHYLENE	186.05	KGS

				(HDPE)		
		28		POLYBUTYLENE TERPHTHALATE (PBT)	139.32	KGS
12	OPTICAL FIBER CABLES - 48F UT SM SINGLE SHEATH UNARMoured CABLE	73.15	KME	SINGLE MODE/MULTIMODE OPTICAL FIBRE	3,581.42	KME
		73.15		POLYBUTYLENE TERPHTHALATE (PBT)	446.95	KGS
13	OPTICAL FIBER CABLES - 4F SM G657A2 DOUBLE SHT. FLAME RETARDANT	91.44	KME	SINGLE MODE/MULTIMODE OPTICAL FIBRE	373.07	KME
14	OPTICAL FIBER CABLES - 12F UT SM SINGLE SHT. WIRE ARM CABLE	162	KME	SINGLE MODE/MULTIMODE OPTICAL FIBRE	1,982.88	KME
		162		HIGH DENSITY POLYETHYLENE (HDPE)	3,558.10	KGS
		162		POLYBUTYLENE TERPHTHALATE (PBT)	444.94	KGS
15	OPTICAL FIBER CABLES - 12C (4 AWG) X 48F SM HYBRID	9.28	KME	SINGLE MODE/MULTIMODE OPTICAL FIBRE	460.26	KME
		9.28		POLYBUTYLENE TERPHTHALATE (PBT)	128.36	KGS

RA concerned may take suitable consequential action accordingly

Case No.	73 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	HINDUSTAN EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM APPLY 00004863AM25
RA File Number	56AX04000395 AM25
Licence No and Date	5611003493/18/12/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 21.04.2026, as under:	
1. Quantity of export item may also be specified as 420 Nos.in addition to its weight. 2. The weight of export item may be modified as 71,405 MT. 3. Quantity of import item may be allowed as 420 Nos on net to net basis. However, duty free weight of this item may be allowed as 1,02,822 Kgs as 1.44 Kgs./Kg. Content in the export item after taking 20 % recovery from the scrap.	
RA concerned may take suitable consequential action accordingly.	

Case No.	74 / NC/1/MEET/Apr/202627/1			
Case Status	Case Approved			
Party Name	AZAD ENGINEERING LIMITED			
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026			
HQ File Number	HQRNORM REVIW00001712AM26			
RA File Number	09AX04000788 AM25			
Licence No and Date	0911008673/20/12/2024			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 11.05.2026, as under:				
SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE AND QUANTITY TO BE ALLOWED
1	TURBINE PARTS	32 NOS (	(STEEL CASTING,	2920.00 KGS

	(MADE FROM STEEL CASTING, GRADE: FV507, CT INNER CASING, C1/MW33012)	1696.00 KGS)	GRADE: FV507,) CT INNER CASING (C1/MW33012) QTY: 32 NOS (3136.00 KGS)	INCLUSIVE 72.17% ON THE NET WEIGHT OF THE EXPORT PRODUCT.
2	TURBINE PARTS (MADE FROM STEEL CASTING, GRADE: FV507,) CT CASING CARRIER (C1/MW33021),	58 NOS (1125.20 KGS)	((STEEL CASTING, GRADE: FV507,) RING CT CASING CARRIER (C1/MW33021) QTY: 58 NOS (2088.00 KGS)	1943.58 KGS INCLUSIVE 72.73% ON THE NET WEIGHT OF THE EXPORT PRODUCT.
3	TURBINE PARTS (MADE FROM STEEL CASTING, GRADE: FV507,) RETAINING RING CT1 SHROUD (C1/MW33044)	37 NOS (189.81 KGS)	((STEEL CASTING, GRADE: FV507,) RETAINING RING CT1 SHROUD (C1/MW33044) QTY: 37 NOS (518.00 KGS)	468.77 KGS INCLUSIVE 146.97% ON THE NET WEIGHT OF THE EXPORT PRODUCT.
4	TURBINE PARTS (MADE FROM STEEL CASTING, GRADE: FV507,) RETAINING RING CT2 SHROUD (C1/MW33344)	57 NOS (961.02 KGS)	((STEEL CASTING, GRADE: FV507,) RETAINING RING CT2 SHROUD (C1/MW33344) QTY: 57 NOS (2052.00 KGS)	1888.30 KGS INCLUSIVE 96.49% ON THE NET WEIGHT OF THE EXPORT PRODUCT.
5	TURBINE PARTS (MADE FROM STEEL CASTING, GRADE: FV507,) PT2 CARRIER RING (C1/MW33611)	1 NOS (79.96 KGS)	(STEEL CASTING, GRADE: FV507,) PT2 CARRIER RING (C1/MW33611) QTY: 1 NOS (118.00 KGS)	112.30 KGS INCLUSIVE 40.44% ON THE NET WEIGHT OF THE EXPORT PRODUCT.
6	TURBINE PARTS	10 NOS	((STEEL CASTING,	1702.40 KGS

	(MADE FROM STEEL CASTING, GRADE: FV507,) STATOR LOCATION RING (C1/MW33614A)	866.00 KGS)	GRADE: FV507) STATOR LOCATION RING (C1/MW33614A) QTY: 10 NOS (1850.00 KGS)	INCLUSIVE 96.58% ON THE NET WEIGHT OF THE EXPORT PRODUCT.
7	TURBINE PARTS (MADE FROM STEEL CASTING, GRADE: FV507,) HP NOZZLE SPACER RING (C1/RU33021)	14 NOS (126.00 KGS)	((STEEL CASTING, GRADE: FV507,) HP NOZZLE SPACER RING (C1/RU33021) QTY: 14 NOS (238.00 KGS)	221.20 KGS INCLUSIVE 75.55% ON THE NET WEIGHT OF THE EXPORT PRODUCT.
8	TURBINE PARTS (MADE FROM STEEL CASTING, GRADE: FV507), STATOR SEAL RING STAGE 1 (C1/RU33621), (NET CONTENT OF IMPORT ITEM SHALL BE 62.50 KG, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE)	25 NOS (62.50 KGS)	((STEEL CASTING, GRADE: FV507), STATOR SEAL RING STAGE 1 (C1/RU33621) QTY: 250 KGS	221.88 KGS INCLUSIVE OF 255% ON THE NET WEIGHT OF THE EXPORT PRODUCT.
9	TURBINE PARTS (MADE FROM STEEL CASTING, GRADE: FV507), STATOR SEAL RING STAGE 2 (C1/RU33622), (NET CONTENT OF IMPORT ITEM SHALL BE 39.20 KG, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS	14 NOS (39.20 KGS)	((STEEL CASTING, GRADE: FV507) STATOR SEAL RING STAGE 2 (C1/RU33622) QTY: 126 KGS	112.98 KGS INCLUSIVE OF 188.21% ON THE NET WEIGHT OF THE EXPORT PRODUCT.

	AND INVOICE)			
10	TURBINE PARTS (MADE FROM STEEL CASTING, GRADE: FV507,)CASTING -CT INNER(C1/MJ33312),	11 NOS (913.11 KGS)	((STEEL CASTING, GRADE: FV507) CASTING -CT INNER(C1/MJ33312) QTY: 11 NOS (1947.00 KGS)	1791.89 KGS INCLUSIVE OF 96.24% ON THE NET WEIGHT OF THE EXPORT PRODUCT.
11	TURBINE PARTS (MADE FROM STEEL CASTING, GRADE: FV507) RING SUPPORT NGV SEGMENTS, (C1/RW33321)	34 NOS (1737.74 KGS)	((STEEL CASTING, GRADE: FV507) RING SUPPORT NGV SEGMENTS, (C1/RW33321) QTY: 34 NOS (2652.00 KGS)	2514.50 KGS INCLUSIVE OF 44.70% ON THE NET WEIGHT OF THE EXPORT PRODUCT.

NOTE: THE GRADE OF IMPORTED CASTING SHOULD MATCH THE GRADE OF THE EXPORT PRODUCTS.

RA concerned may take suitable consequential action accordingly.

Case No.	75 / NC/1/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	OTRIVA INDUSTRIES LLP
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM REVIW00004153AM26
RA File Number	34AX04000737 AM25
Licence No and Date	3411005848/23/12/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. WHAT IS THE WEIGHT OF EACH SILO OF 365 m³ SET AND ALSO WHAT IS THE WEIGHT OF THE BIN?
2. SUBMIT COMPLETE DETAILS OF THE REQUIREMENT OF THE IMPORTED ITEM.

3. SUBMIT COLOURED DRAWINGS OF THE SILO AND DAY BIN, WHICH SHOULD INDICATE THE DIMENSIONS OF EACH IMPORTED ITEM CLEARLY.
4. HOW WAS THE QUANTITY OF EACH IMPORTED ITEM CALCULATED? SUBMIT AN EXCEL SHEET THAT SHOULD INDICATE THE REQUIREMENT OF THE ALUMINIUM PLATE AND CHECKER PLATE OF EACH THICKNESS, WASTAGE, AND NET WEIGHT GOING IN THE EXPORT PRODUCT.
5. SUBMIT THE DIMENSION OF THE IMPORTED CHECKER PLATE AND THE DIMENSION OF THE CHECKER PLATE IN THE EXPORT PRODUCT, AND ALSO WHAT KIND OF PROCESS IS INVOLVED TO ARRIVE AT THE REQUIRED WASTAGE. SUBMIT THE SAME DETAILS ON IMPORTED ALUMINIUM PLATES ALSO.

Case stands deferred.

Case No.	76 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	TRAILER LOUAULT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM APPLY 00005035AM25
RA File Number	31AX04000310 AM25
Licence No and Date	3111004234/24/12/2024

Norms Committee Decision:

The Committee considered the case as per agenda **and decided to ratify the ad-hoc norms** as per comments of (SKB) dated 19.04.2026, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORTS AND QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	CHASSIS (PARTS AND ACCESSORIES OF TRAILERS) WEIGHT OF IMPORTED ITEMS: 20144.208 KGS	48 NOS (41040.00 KGS)	MS SHEETS (THICKNESS 2 MM) QTY: 4913.00 KGS	4663.33 KGS INCLUSIVE OF 11% WASTAGE ON THE NET WEIGHT OF IMPORTED MS SHEETS OF 2 MM THICKNESS IN THE EXPORT

	WEIGHT OF INDIGENOUS INPUTS: 20895.792			PRODUCT.
			MS SHEETS (THICKNESS 3 MM TO 4.75 MM) QTY: 11858.00 KGS	11245.06 KGS INCLUSIVE OF 11% WASTAGE ON THE NET WEIGHT OF IMPORTED MS SHEETS OF 3 MM TO 4.75 MM THICKNESS IN THE EXPORT PRODUCT.
			MS TUBES (THICKNESS 4 MM) QTY: 6895.00 KGS	6509.80 KGS INCLUSIVE OF 12% WASTAGE ON THE NET WEIGHT OF IMPORTED MS SHEETS OF 2 MM THICKNESS IN THE EXPORT PRODUCT.
NOTE: THE THICKNESS OF IMPORTED MS SHEETS AND TUBES SHOULD MATCH THE THICKNESS OF MS SHEETS & TUBES GOING IN THE EXPORT PRODUCT				
RA concerned may take suitable consequential action accordingly.				

Case No.	77 / NC/1/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	BRAKE PARTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM APPLY 00005074AM25
RA File Number	33AX04000101 AM25
Licence No and Date	3311002436/26/12/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. COLOURED DRAWING OF THE EXPORT PRODUCT WITH COMPLETE DIMENSIONS OF THE FINISHED PRODUCT AND ALSO THE SIZE OF THE IMPORTED ITEMS, WHICH IS REQUIRED FOR THE MANUFACTURING OF THE EXPORT PRODUCT.
2. WHAT IS THE WEIGHT OF THE INPUT ITEM, AND ALSO THE WEIGHT OF THE FINISHED PRODUCT?
3. SUBMIT APPENDIX 4E ON THE WASTAGE TO BE CLAIMED ON A NET-TO-NET BASIS OF THE IMPORTED INPUTS AND ALSO THE DETAILS OF THE INDIGENOUS ITEM, IF ANY, IN THE TABLE.
4. SUBMIT DETAILED PROCESS OF MANUFACTURING AND WASTAGE AT EACH STAGE OF OPERATION.

Case stands deferred.

Case No.	78 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	KOSO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM APPLY 00005082AM25
RA File Number	31AX04000343 AM25
Licence No and Date	3111004240/26/12/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 18.05.2026, as under:

1. Net weight of export items at SI.No.1 to 8 may be specified as under:

S.No.	Net weight (Kgs)	S.No.	Net weight (Kgs)
1	710	5	50
2	942.52	6	50
3	1117.03	7	45
4	889.33	8	45

2. Import item at SI.No.1 shall be of relevant grade and size as contained/utilized in the export item at SI.No.1 and its quantity may be allowed as applied for i.e 646 Kgs as 1.029 Kgs/Kg content in the export item.
3. Import item at SI.No.2 shall be of relevant grade and diameter as contained/utilized in the export item at SI.No.1 and its quantity may be allowed as 4.62 Kgs as 2.53 Kgs/Kg content in the export item after taking 20% recovery from the scrap.
4. Import item at SI.No.3 shall be of relevant grade and diameter as contained/utilized in the export item at SI.No.1 and its quantity may be allowed as 5.36 Kgs as 3.43 Kgs/Kg content in the export item after taking 20% recovery from the scrap.
5. Import item at SI.No.4 shall be of relevant grade and diameter as contained/utilized in the export item at SI.No.1 and its quantity may be allowed as 2.054 Kgs as 3.73 Kgs/Kg content in the export item after taking 20% recovery from the scrap.
6. Import item at SI.No.5 shall be of relevant grade and diameter as contained/utilized in the export item at SI.No.1 and its quantity may be allowed as 15.234 Kgs as 4.08 Kgs/Kg content in the export item after taking 20% recovery from the scrap.
7. Import item at SI.No.6 shall be of relevant grade and diameter as contained/utilized in the export item at SI.No.1 and its quantity may be allowed as 1.85 Kgs as 2.28 Kgs/Kg content in the export item after taking 20% recovery from the scrap.
8. Import item at SI.No.7 shall be of relevant grade and diameter as contained/utilized in the export item at SI.No.1 and its quantity may be allowed as 37.06 Kgs as 1.54 Kgs/Kg content in the export item after taking 20% recovery from the scrap.
9. Import item at SI.No.8 shall be of relevant grade and diameter as contained/utilized in the export item at SI.No.1 and its quantity may be allowed as 9.816 Kgs as 1.93 Kgs/Kg content in the export item after taking 20% recovery from the scrap.
10. Import item at SI.No.9 shall be of relevant grade and diameter as contained/utilized in the export item at SI.No.1 and its quantity may be allowed as 24.864 Kgs as 1.89 Kgs/Kg content in the export item after taking 20% recovery from the scrap.
11. Import item at SI.No.10 shall be of relevant grade and diameter as contained/utilized in the export item at SI.No.1 and its quantity may be allowed as applied for i.e 24.93 Kgs as 1.008 Kgs/Kg content in the export item.
12. Import item at SI.No.11 shall be of relevant grade and diameter as contained/utilized in the export item at SI.No.1 and its quantity may be allowed as 7.22 Kgs as 1.06 Kgs/Kg content in the export item after taking 20% recovery from the scrap.
13. Import item at SI.No.12 shall be of relevant grade and size as contained/utilized in the export item at SI.No.2 and its quantity may be allowed as applied for i.e 804 Kgs as 1.01 Kgs/Kg content in the export item.
14. Import item at SI.No.13 shall be of relevant grade and diameter as contained/utilized in the export item at SI.No.2 and its quantity may be allowed as 4.14 Kgs as 2.32 Kgs/Kg content in the export item after taking 20% recovery from the scrap.
15. Import item at SI.No.14 shall be of relevant grade and diameter as contained/utilized in the export item at SI.No.2 and its quantity may be allowed as 4.84 Kgs as 2.24 Kgs/Kg content in the export item after taking 20% recovery from the scrap.
16. Import item at SI.No.15 shall be of relevant grade and diameter as contained/utilized in the export item at SI.No.2 and its quantity may be allowed as 37.68 Kgs as 2.60 Kgs/Kg content in the export item after taking 20% recovery from the scrap.

17. Import item at SI.No.16 shall be of relevant grade and diameter as contained/utilized in the export item at SI.No.2 and its quantity may be allowed as 2.16 Kgs as 1.58 Kgs/Kg content in the export item after taking 20% recovery from the scrap.
18. Import item at SI.No.17 shall be of relevant grade and diameter as contained/utilized in the export item at SI.No.2 and its quantity may be allowed as 92.28 Kgs as 2.09 Kgs/Kg content in the export item after taking 20% recovery from the scrap.
19. Import item at SI.No.18 shall be of relevant grade and diameter as contained/utilized in the export item at SI.No.2 and its quantity may be allowed as 20.35 Kgs 1.92 Kgs/Kg content in the export item after taking 20% recovery from the scrap.
20. Import item at SI.No.19 shall be of relevant grade and diameter as contained/utilized in the export item at SI.No.2 and its quantity may be allowed as applied for i.e 29.02 Kgs 1.02 Kgs/Kg content in the export item.
21. Import item at SI.No.20 shall be of relevant grade and diameter as contained/utilized in the export item at SI.No.2 and its quantity may be allowed as applied for i.e 35.37 Kgs 1.014 Kgs/Kg content in the export item.
22. Import item at SI.No.21 shall be of relevant grade and diameter as contained/utilized in the export item at SI.No.2 and its quantity may be allowed as 30.27 Kgs as 2.41 Kgs/Kg content in the export item after taking 20% recovery from the scrap.
23. Import item at SI.No.22 shall be of relevant grade and diameter as contained/utilized in the export item at SI.No.3 and its quantity may be allowed as 5.50 Kgs as 2.04 Kgs/Kg content in the export item after taking 20% recovery from the scrap.
24. Import item at SI.No.23 shall be of relevant grade and diameter as contained/utilized in the export item at SI.No.3 and its quantity may be allowed as 6.85 Kgs as 2.03 Kgs/Kg content in the export item after taking 20% recovery from the scrap.
25. Import item at SI.No.24 shall be of relevant grade and diameter as contained/utilized in the export item at SI.No.3 and its quantity may be allowed as 2.73 Kgs as 3.75 Kgs/Kg content in the export item after taking 20% recovery from the scrap.
26. Import item at SI.No.25 shall be of relevant grade and diameter as contained/utilized in the export item at SI.No.3 and its quantity may be allowed as 33.60 Kgs as 3.88 Kgs/Kg content in the export item after taking 20% recovery from the scrap.
27. Import item at SI.No.26 shall be of relevant grade and diameter as contained/utilized in the export item at SI.No.3 and its quantity may be allowed as 85.88 Kgs as 1.48 Kgs/Kg content in the export item after taking 20% recovery from the scrap.
28. Import item at SI.No.27 shall be of relevant grade and diameter as contained/utilized in the export item at SI.No.3 and its quantity may be allowed as 14.78 Kgs as 1.69 Kgs/Kg content in the export item after taking 20% recovery from the scrap.
29. Import item at SI.No.28 shall be of relevant grade and size as contained/utilized in the export item at SI.No.3 and its quantity may be allowed as applied for i.e 926.50 Kgs as 1.02 Kgs/Kg content in the export item.
30. Import item at SI.No.29 shall be of relevant grade and diameter as contained/utilized in the export item at SI.No.3 and its quantity may be allowed as 4.44 Kgs as 1.78 Kgs/Kg content in the export item after taking 20% recovery from the scrap.
31. Import item at SI.No.30 shall be of relevant grade and diameter as contained/utilized in the export item at SI.No.3 and its quantity may be allowed as 59.76 Kgs as 1.83 Kgs/Kg content in the export item after taking 20% recovery from the scrap.

32. Import item at Sl.No.31 shall be of relevant grade and diameter as contained/utilized in the export item at Sl.No.3 and its quantity may be allowed as applied for i.e 12.35 Kgs as 1.03 Kgs/Kg content in the export item.

33. Import item at Sl.No.32 shall be of relevant grade and diameter as contained/utilized in the export item at Sl.No.3 and its quantity may be allowed as applied for i.e 89.93 Kgs as 1.003 Kgs/Kg content in the export item.

34 . Import item at Sl.No.33 shall be of relevant grade and diameter as contained/utilized in the export item at Sl.No.4 and its quantity may be allowed as 4.06 Kgs as 2.86 Kgs/Kg content in the export item after taking 20% recovery from the scrap.

35 . Import item at Sl.No.34 shall be of relevant grade and diameter as contained/utilized in the export item at Sl.No.4 and its quantity may be allowed as 4.84 Kgs as 2.28 Kgs/Kg content in the export item after taking 20% recovery from the scrap.

36 . Import item at Sl.No.35 shall be of relevant grade and diameter as contained/utilized in the export item at Sl.No.4 and its quantity may be allowed as 26.22 Kgs as 39.13 Kgs/Kg content in the export item after taking 20% recovery from the scrap.

37 . Import item at Sl.No.36 shall be of relevant grade and diameter as contained/utilized in the export item at Sl.No.4 and its quantity may be allowed as 2.14 Kgs as 1.71 Kgs/Kg content in the export item after taking 20% recovery from the scrap.

38 . Import item at Sl.No.37 shall be of relevant grade and diameter as contained/utilized in the export item at Sl.No.4 and its quantity may be allowed as 69.21 Kgs as 2.09 Kgs/Kg content in the export item after taking 20% recovery from the scrap.

39 . Import item at Sl.No.38 shall be of relevant grade and diameter as contained/utilized in the export item at Sl.No.4 and its quantity may be allowed as 15.26 Kgs as 1.93 Kgs/Kg content in the export item after taking 20% recovery from the scrap.

40 . Import item at Sl.No.39 shall be of relevant grade and size as contained/utilized in the export item at Sl.No.4 and its quantity may be allowed as applied for i.e 804 Kgs as 1.027 Kgs/Kg content in the export item.

41. Import item at Sl.No.40 shall be of relevant grade and diameter as contained/utilized in the export item at Sl.No.4 and its quantity may be allowed as applied for i.e 10.88 Kgs as 1.04 Kgs/Kg content in the export item.

42 . Import item at Sl.No.41 shall be of relevant grade and diameter as contained/utilized in the export item at Sl.No.4 and its quantity may be allowed as applied for i.e 35.43 Kgs as 1.008 Kgs/Kg content in the export item.

43 . Import item at Sl.No.42 shall be of relevant grade and diameter as contained/utilized in the export item at Sl.No.4 and its quantity may be allowed as 30.91 Kgs as 1.96 Kgs/Kg content in the export item after taking 20% recovery from the scrap.

44. Quantity of import items at Sl.No. 43 to 46 may be allowed on net to net basis with accountability clause in export items at Sl.No, 5 to 8 respectively.

RA concerned may take suitable consequential action accordingly.

Case No.	79 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	TECHNIP ENERGIES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM APPLY 00005195AM25

RA File Number	05AX04003339 AM25
Licence No and Date	0511029962/30/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 27.02.2026, as under: 1. Net weight of export item may be specified as 2,210 Kgs. 2. Quantity of import items at Sl.No.1 to 5, 7 to 13, 16 to 25 & 27 to 69 may be allowed on net to net basis with accountability clause. 3. Quantity of import items at Sl.No. 6, 14, 15 & 26 may be allowed on net to net basis i.e. 1 .0 Meter/meter content in the export item as claimed by the firm RA concerned may take suitable consequential action accordingly.	

Case No.	80 / NC/1/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	FREUDENBERG GALA HOUSEHOLD PRODUCT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM APPLY 00005338AM25
RA File Number	03AX04004523 AM25
Licence No and Date	0311040104/02/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. SUBMIT COLOURED PHOTOGRAPH OF THE EXPORT PRODUCT AND ALSO INDICATE THE POSITION OF THE IMPORTED PARTS IN THE EXPORT PRODUCT? 2. AS PER APPENDIX 4E, INDIGENOUS INPUT IS NIL. SINCE THE COMPONENTS ARE COMING IN NUMBERS, WHAT ARE THE MANUFACTURING ACTIVITIES WILL BE INVOLVED? 3. SUBMIT A DETAILED NOTE ON THE MANUFACTURING OF EXPORT PRODUCT. 4. COMPLETE JUSTIFICATION OF THE WASTAGE @10% ON THE IMPORTED PARTS. Case stands deferred.	

Case No.	81 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026

HQ File Number	HQRNORM REVIW00000017AM27
RA File Number	31AX04000367 AM25
Licence No and Date	3111004291/07/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 15.04.2026, as under: 1. Net weight of export items at SI.No. 1 to 5 may be specified as 94,396 Kgs., 89,398 Kgs. , 50,814 Kgs , 72,906 Kgs & 36,795 Kgs. Respectively. 2. Import item at SI No.1 shall be of relevant grade and size as contained / utilized in the export item at SI.No.1 and its quantity may be allowed as 130879 Kgs as 1.386 Kgs/Kg content in the export item after taking 20% recovery from the scrap. 3. Import item at SI No.2 shall be of relevant grade and size as contained / utilized in the export item at SI.No.2 and its quantity may be allowed as 139479 Kgs as 1.56 Kgs/Kg content in the export item after taking 20% recovery from the scrap. 4. Import item at SI No.3 shall be of relevant grade and size as contained / utilized in the export item at SI.No.3 and its quantity may be allowed as 78163 Kgs as 1.538 Kgs/Kg content in the export item after taking 20% recovery from the scrap. 5. Import item at SI No.4 shall be of relevant grade and size as contained / utilized in the export item at SI.No.4 and its quantity may be allowed as 134581 Kgs as 1.845 Kgs/Kg content in the export item after taking 20% recovery from the scrap. 6. Import item at SI No.5 shall be of relevant grade and size as contained / utilized in the export item at SI.No.5 and its quantity may be allowed as 47359 Kgs as 1.287 Kgs/Kg content in the export item after taking 20% recovery from the scrap.. Note: Firm vide their letter dated 30.03.2026 has also requested for amendment in the description and HSN code of export items at SI,No, 2 to 5 due to changes in US tariffs. And the same be allowed as per policy. RA concerned may take suitable consequential action accordingly.	

Case No.	82 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM APPLY 00005522AM25
RA File Number	07AX04001637 AM25
Licence No and Date	0711013292/08/01/2025
Norms Committee Decision:	

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Tech-3 dated 03.05.2026, as under:

EP- 1 to 3 & 7 to 10 Add wt.638.3 kg.

4 to 6 Add wt. 2.53 kg.

Import 1 to 3 & 7 to 10- 4790 kg. Including 650% average wastage

4 to 6- 180 kg. Including 7000% average wastage

Grade of import item will be same as used in EP

RA concerned may take suitable consequential action accordingly

Case No.	83 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM APPLY 00005587AM25
RA File Number	07AX04001678 AM25
Licence No and Date	0711013322/10/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Tech-3 dated 13.05.2026, as under:

EP 1 to 13 - Add total .wt.566.329 kg.

Import 1 to 13 -Total wt. 4530 kg. Including 700 % average wastage

Grade of import item will be same as used in EP

RA concerned may take suitable consequential action accordingly.

Case No.	84 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026

and Date	
HQ File Number	HQRNORM APPLY 00005626AM25
RA File Number	07AX04001688 AM25
Licence No and Date	0711013332/13/01/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Tech-3 dated 03.05.2026, as under:	
EP- Add wt.1-25 kg.,2-31 kg.,3-37 kg., 4- 8 kg.,5-5 kg.,6-565 kg.,7-25 kg.	
Import 1- 225 kg. Including 800 % wastage	
2- 325 kg. Including 950 % wastage	
3- 245 kg. Including 560 % wastage	
4- 185 kg. Including 2200 % wastage	
5- 35 kg. Including 580 % wastage	
6- 3450 kg. Including 510 % wastage	
7- 140 kg. Including 450 % wastage	
Grade of import item will be same as used in EP	
RA concerned may take suitable consequential action accordingly.	

Case No.	85 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM APPLY 00005667AM25
RA File Number	07AX04001700 AM25
Licence No and Date	0711013356/15/01/2025
Norms Committee Decision:	

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Tech-3 dated 03.05.2026, as under:

EP - Add wt. 136.4 kg.

Import - 1500 kg. Including 1000% wastage

Grade of import item will be same as used in EP

RA concerned may take suitable consequential action accordingly

Case No.	86 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM APPLY 00005816AM25
RA File Number	07AX04001753 AM25
Licence No and Date	0711013433/23/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Tech-3 dated 03.05.2026, as under:

EP- Add wt.1-22.7 kg.,2-351.2 kg.,3-18 kg., 4- 87.4 kg.,.

5-10 kg.,6-10 kg.,7-42.9 kg

Import 1- 295 kg. Including 1200 % wastage

2- 3160 kg. Including 800 % wastage

3- 135 kg. Including 650 % wastage

4- 350 kg. Including 300 % wastage

5- 90 kg. Including 800 % wastage

6- 80 kg. Including 700 % wastage

7-44 kg. With 3 % wastage as applied

Grade of import item will be same as used in EP

RA concerned may take suitable consequential action accordingly.

Case No.	87 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM APPLY 00005928AM25
RA File Number	09AX04000999 AM25
Licence No and Date	0911008937/29/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of consultant (SKB) dated 19.04.2026, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	PRECISION COMPONENTS FOR AIRCRAFT (MADE FROM STEEL BAR, GRADE: 15-5 PH) NET CONTENT OF IMPORT ITEM SHALL BE 234.08 KGS, WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE.	418 NOS	STEEL BAR, GRADE: 15-5 PH QTY: 2466.20 KGS	2131.37 KGS INCLUSIVE OF 810.53% WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT.
2	PRECISION COMPONENTS FOR AIRCRAFT (MADE FROM STEEL PLATE, GRADE: 13-8 PH) NET CONTENT OF IMPORT ITEM SHALL BE 111.00 KGS, WHICH SHOULD BE	740 NOS	STEEL BAR, GRADE: 13-8 PH QTY: 1073 KGS	929.00 KGS INCLUSIVE OF 736.94 % WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT.

	REFLECT IN THE SHIPPING BILLS AND INVOICE.			
3	PRECISION COMPONENTS FOR AIRCRAFT (MADE FROM STEEL BAR, GRADE: 321) NET CONTENT OF IMPORT ITEM SHALL BE 312.90 KGS, WHICH SHOULD BE REFLECT IN THE SHIPPING BILLS AND INVOICE.	447 NOS	STEEL BAR, GRADE: 321 QTY: 2682 KGS	2327.54 KGS INCLUSIVE OF 643.86 % WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT.

NOTE: THE GRADE OF IMPORTED STEEL BARS SHOULD MATCH THE GRADE OF THE EXPORT PRODUCTS.

RA concerned may take suitable consequential action accordingly.

Case No.	88 / NC/1/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	KOSO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM APPLY 00005965AM25
RA File Number	31AX04000399 AM25
Licence No and Date	3111004383/30/01/2025
Norms Committee Decision:	
Case deferred for the DL reply of the firm.	

Case No.	89 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	FRIZAIR PRIVATE LIMITED (PART IX)
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM APPLY 00006062AM25
RA File Number	09AX04001042 AM25
Licence No and Date	0911009007/07/02/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 22.04.2026, as under:	

SL No	ITEM OF EXPORT	QUANTITY IN NUMBER & IN WEIGHT	ITEM OF IMPORT & QUANTITY APPLIED	WASTAGE TO BE ALLOWED
1	CONDENSER/EVAPORATOR COILS USED AS HEAT EXCHANGERS FOR AIR CONDITIONING AND REFRIGERATION PURPOSE-R42.	57600 NOS (123840.00 KGS)	RELEVANT COPPER TUBES REFRIGERATION ON QUALITY- DIA. 1/8" TO 1/2" QTY: 41472.00 KGS	1.01 KG/KG ON THE NET WEIGHT OF COPPER TUBES IN THE EXPORT PRODUCT.
			RELEVANT ALUMINIUM FIN STOCK THICKNESS 0.10 MM TO 0.20 MM QTY: 71424.00 KGS	1.02 KG/KG ON THE NET WEIGHT OF COPPER TUBES IN THE EXPORT PRODUCT.
			BRAZING MATERIALS QTY: 576 KGS	0.5% OF THE FOB VALUE.
			U BENDS AND TRIPODS QTY: 3951.36 KGS	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.

NOTE: THE SIZE (OD & ID) OF THE IMPORTED COPPER TUBES & ALUMINIUM FINS SHOULD MATCH WITH THE OD & ID OF THE COPPER TUBES & ALUMINIUM FINS USED IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	90 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	TECNICAS REUNIDAS ENGINEERS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM APPLY 00006068AM25
RA File Number	07AX04001790 AM25
Licence No and Date	0711013586/07/02/2025
Norms Committee Decision:	

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of consultant (SKB) dated 24.04.2026, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	CONVECTION MODULE, INDUSTRIAL OR LABORATORY FURNACES AND OVENS, INCLUDING INCINERATORS, NON-ELECTRIC -PARTS OF INDUSTRIAL FURNACES AND OVENS)	3 NOS	WROUGHT FITTINGS, 2", 6", 8" SCH 80 45 DEG, 90 DEG, 180 DEG, SR, LR ELBOW, ECCENTRIC REDUCER, BEVELLED END FITTINGS (190 - NOS)	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			FORGED FITTINGS, 1.5", 2" ND SCH XXS, SCH 80 WELDOLET AND ELBOWLET FITTINGS (26 - NOS)	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			STRUCTURAL PROFILES, HEB	1.015 KG/KG ON THE NET WEIGHT OF THE STRUCTURAL PROFILE, HEB
			STRUCTURAL PROFILES, UPN	1.015 KG/KG ON THE NET WEIGHT OF THE STRUCTURAL PROFILE, UPN
			STRUCTURAL PROFILES, UC	1.015 KG/KG ON THE NET WEIGHT OF THE STRUCTURAL PROFILE, UC

			STRUCTURAL PROFILES, ROD	1.015 KG/KG ON THE NET WEIGHT OF THE STRUCTURAL PROFILE, ROD
			STRUCTURAL PROFILES, ANGLE	1.015 KG/KG ON THE NET WEIGHT OF THE STRUCTURAL PROFILE, ANGLE
			FASTENERS, STUD, BOLTS, NUTS AND WASHERS (6135 - NOS)	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
2	RADIANT COILS, INDUSTRIAL OR LABORATORY FURNACES AND OVENS, INCLUDING INCINERATORS, NON- ELECTRIC -PARTS (PARTS OF INDUSTRIAL FURNACES AND OVENS)	3 NOS	WROUGHT FITTINGS 2", 6", 8" SCH 80 45 DEG, 90 DEG, 180 DEG, SR, LR ELBOW, ECCENTRIC REDUCER, BEVELLED END FITTINGS (190 - NOS)	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			FORGED FITTINGS, 1.5", 2" ND SCH XXS, SCH 80 WELDOLET AND ELBOWLET FITTINGS (13 - NOS)	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			STRUCTURAL PROFILES UC	1.01 KG/KG ON THE NET WEIGHT OF THE STRUCTURAL PROFILE, UC

RA concerned may take suitable consequential action accordingly.

Case No.	91 / NC/1/MEET/Apr/202627/1
Case Status	Case Rejected
Party Name	VINAYAKA INDUSTRIAL ENTERPRISES,
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM APPLY 00006146AM25
RA File Number	07AX04001770 AM25
Licence No and Date	0711013625/11/02/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to reject the present review application noting that the firm has submitted non utilization certificate issued by customs in regard of the present licence number. Case stands rejected.	

Case No.	92 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	MAKSTEEL WIRE HEALDS PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM APPLY 00006258AM25
RA File Number	34AX04000995 AM25
Licence No and Date	3411006099/17/02/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 11.05.2026, as under: 1..Import item at Sl.No. 1 shall be of relevant grade as contained in export item at Sl.No.1 and its quantity may be allowed as applied for i.e. 4209 Kgs. As 1.005 Kgs./Kg. Content in the export item. 2..Import item at Sl.No. 2 shall be of relevant grade as contained in export item at Sl.No.2 and its quantity may be allowed as applied for i.e. 4020 Kgs. As 1.005 Kgs./Kg. Content in the export item. 3. Import item at Sl.No. 3 shall be of relevant grade as contained in export item at Sl.No.3 and its quantity may be allowed as applied for i.e. 2010 Kgs. As 1.005 Kgs./Kg. Content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	93 / NC/1/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	ZAikai INDIA
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM APPLY 00006312AM25
RA File Number	05AX04003603 AM25
Licence No and Date	0511031012/20/02/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Submit a coloured, neat sketch of each item of export. 2. Submit process flow chart. What is the weight of the export product? 3. Will the export product use indigenous inputs? If yes, furnish the list of items to be exported along with the imported item? 4. What is the total weight of the export product? Please indicate the weight of the imported items and also the weight of the indigenous items separately. Case stands deferred.	

Case No.	94 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	TATA ADVANCED SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM APPLY 00006434AM25
RA File Number	31AX04000410 AM25
Licence No and Date	3111004462/25/02/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Tech-3 dated 23.04.2026, as under: EP- 25,26 & 33 - Deleted as description of EP & corresponding import item is same. Import - 1 to 30 & 33 to 38- Net wt. Of component made out of relevant imported RM + 10 % wastage	

31,32 & 39 - Deleted as EP and import item is same

Grade & thickness of import items will be same as used in EP

RA concerned may take suitable consequential action accordingly.

Case No.	95 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	PARVEEN INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM REVIW00006555AM26
RA File Number	03AX04006052 AM25
Licence No and Date	0311041821/04/03/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 11.05.2026, as under:	
1. Quantity of export item at Sl.No.1 may be specified as 200 Nos.(20,208 Kgs) . 2. Import item at Sl.No.1 shall be of relevant grade and size as contained/utilized in the export item at Sl.No.1 and its quantity may be allowed as 1.02 Kgs/Kg content in the export item .	
RA concerned may take suitable consequential action accordingly.	

Case No.	96 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	STEAM TURBINE ENGINEERING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM APPLY 00006614AM25
RA File Number	34AX04001040 AM25
Licence No and Date	3411006160/07/03/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 25.05.2026, as under:	
1. Description, quantities and net weight of export items at Sl.No.1 & 2 may be specified as under:	

SI.No.	Description of export item at SI.No.1	Sub Category	Quantity (In Nos.)	Finished Weight
				(In Kgs)
Turbine Components Fastners (Made of Alloy Steel Round Bar)				
1	PW3004B840020	NUT	16	6.08
2	STE-460B498026	NUT	4	3.24
3	PW3004B840020	NUT	8	3.04
4	PPS-199A3054P0001-SF	Lever	2	45.4
5	PPS-363B414H07-SF	Washer	61	4.27
6	PPS-363B413H07-SF	Washer	51	4.08
7	PPS-U615X000P0221	Nut	27	190.08
8	PPS-T28B629P009-SF	Washer	79	11.06
9	PPS-T28B630P009-SF	Washer	87	8.7
10	PPS-PH-00456-05-SF	Washer	9	1.17
11	PPS-101A775AF-2-SF	Pin	4	5.32
12	PPS-363B412H08-SF	Washer	7	0.14
13	PPS-626C999003	NUT	4	24
14	PPS-G2-01150-01	Pin	184	64.4

15	PPS-U605P222L2512	stud	2	68.52
16	PPS-F404A112-SF	NUT	12	3.6
17	PPS-U623P210L0475	Bolt	16	13.76
18	PPS-101A634BC-122	Screw	6	2.04
19	PPS-T2-A0017-75/160.0/AD	Nut	4	37.52
20	PPS-201T259001-SF	Bushing	4	3.2
21	PPS-HTCT409613P0020	Bushing	28	1.204
22	PPS-143A6059P0001-SF	Bushing	1	0.86
23	PPS-460B498020	NUT	25	9.5
24	PPS-626C996013	Bolt	6	24.84
25	PPS-U615X000P0221	NUT	80	566.4
26	PPS-U623P210L0475	Bolt	33	29.04
27	PPS-F600A125020	Screw	2	1.48
28	PPS-F600A125020	Screw	18	13.32
29	PPS-U624P210L0850	Screw	7	9.38
30	PPS-U624P212L0950	Screw	6	13.62
31	PPS-N26-162-0022-09	NUT	8	25.36
32	PPS-U627P204L0237	Bolt	16	1.12

33	PPS-U605P216L1325	stud	35	139.3
34	PPS-U613X000P0204-SF	NUT	14	0.28
35	PPS-134B273AR-1	Screw	5	0.3
36	PPS-DHA-CP-10221	Bolt	160	22.4
37	PPS-363B414H08-SF	Washer	3	0.33
38	PPS-363B413H08-SF	Washer	3	0.3
39	PPS-363B414H11-SF	Washer	12	3.012
40	PPS-U615X000P0218	NUT	25	74
41	PPS-U615X000P0218	NUT	58	171.68
42	PPS-U615X000P0218	NUT	1	2.96
43	PPS-363B414H08-SF	Washer	16	1.728
44	PPS-363B413H05-SF	Washer	24	0.84
45	PPS-363B414H05-SF	Washer	21	0.798
46	PPS-U615X000P0218	NUT	106	324.36
47	PPS-U624P210L0275	Screw	14	3.08
48	PPS-273A132001	Bushing	2	0.4
49	PPS-363B413H08-SF	Washer	36	3.6
50	PPS-363B414H08-SF	Washer	24	2.64

51	PPS-201T259001	Bushing	3	1.5
52	PPS-254A6640P0001	Pin	5	4.82
53	PPS-460B498022	Standard	16	8.055808
54	PPS-363B413H09-SF	Washer	34	3.978
55	PPS-U614X000P0210	NUT	44	36.08
56	PPS-U614X000P0214	NUT	48	81.6
57	PPS-460B498020	stud	57	21.66
58	PPS-U606P216L1150	stud	26	88.92
59	PPS-03-408-559-038	NUT	2	1.44
60	PPS-790D056002	Bolt	1	1.25
61	PPS-U606P222L2662	stud	4	144.8
62	PPS-U614X000P0112	NUT	2	3
63	PPS-U606P218L1462	stud	8	57.6
64	PPS-U614X000P0112	NUT	12	18
65	PPS-U606P112L1287	stud	2	4.24
66	PPS-U606P112L1687	stud	2	5.56
67	PPS-U606P112L1675	stud	2	5.28
68	PPS-6041J31009-SF	NUT	1	0.68

69	PPS-U606P216L1000	stud	9	26.865
70	PPS-363B414H09-SF	Washer	34	4.76
71	PPS-363B414H10-SF	Washer	30	7.5
72	PPS-264A3950P0001	Bolt	13	0.637
73	PPS-U623P212L0550	bolt	4	6.48
74	PPS-U624P212L0650	Screw	1	0.8
75	PPS-U613X000P0204-SF	NUT	32	1.28
76	PPS-363B413H11-SF	Washer	9	1.701
77	PPS-U624P112L0450	Screw	23	32.2
78	PPS-627C680031	NUT	13	29.38
79	PPS-363B413H11-SF	Washer	15	2.7
80	PPS-MSF3-A160D2055	Screw	6	1.2
81	PPS-MSF3-A160D2055	Screw	4	0.8
82	PPS-F600A075016-SF	Screw	25	4
TOTAL			1863	2556.51
SI.No.	Description of export item at SI.No.2	Sub Category	Quantity (In Nos.)	Finished Weight

				(In Kgs)
Turbine Components Fastners (Made of Alloy Steel Round Bar)				
1	PPS-181A7376P0004-SF	Washer	12	2.94
2	PPS-199A5923P0101-SF	Bushing	1	17.1
3	PPS-199A5923P0101-SF	Bushing	1	16.99
4	PPS-363B412H21-SF	Washer	8	8.32
5	PPS-363B413H14-SF	Washer	27	10.26
6	PPS-363B413H17-SF	Washer	12	9.6
7	PPS-264A1059P0101-SF	Bushing	1	0.967
8	PPS-788D283104-SF	Bushing	1	3.92
9	PPS-0128V755P0001-SF	Ring	2	0.64
10	PPS-234A6847P0101-SF	Ring	14	29.68
11	PPS-0127V459P0001-SF	Valve	1	2.875
12	PPS-128V755P0001-SF	Ring	2	0.648
13	PPS-234A6847P0101-SF	Ring	12	25.44
14	PPS-128V755P0001-SF	Valve	3	0.96
15	PPS-363B413H23-SF	Washer	7	17.36
16	PPS-196B4868P0101-SF	Bushing	2	25.8

17	PPS-363B414H13-SF	Washer	65	19.5
18	PPS-363B413H15-SF	Washer	48	21.696
19	PPS-363B414H12-SF	Washer	18	4.5
20	PPS-363B413H12-SF	Washer	14	3.22
21	PPS-363B413H19-SF	Washer	21	26.397
22	PPS-363B414H19-SF	Washer	12	19.368
23	PPS-199A1753P0002-SF	Valve	5	18.2
24	PPS-181A7376P0004	Washer	13	3.25
25	PPS-363B412H15-SF	Washer	64	22.528
26	PPS-164A9761P0001-SF	Bushing	1	3.05
27	PPS-31-42402-12-SF	Washer	22	2.86
28	PPS-31-16598-14-SF	Washer	10	1.54
29	PPS-363B412H19-SF	Washer	8	6.464
30	PPS-271A8245P0001-SF	Bushing	3	15.9
31	PPS-363B414H17-SF	Washer	15	14.4
32	PPS-199A5923P0101-SF	Bushing	2	33.96
33	PPS-196B4867P0101-SF	Bushing	3	39
34	PPS-6037J65115-SF	Bushing	2	10

35	PPS-U624P210L0900	screw	5	7
36	PPS-6041J31008-SF	NUT	1	0.8
37	PPS-363B412H21-SF	Washer	3	3.12
38	PPS-101A668BA-1-SF	NUT	7	4.9
TOTAL			448	455.153

2. Import item at SI No.1 shall be of relevant grade and size as contained / utilized in the export item at SI.No1 and its quantity may be allowed as 5044.23 Kgs as 1.97 Kgs./Kg content in the export item at SI.No.1 after taking 20% recovery from the scrap.

3. Import item at SI No.2 shall be of relevant grade and size as contained / utilized in the export item at SI.No.2 and its quantity may be allowed as 1242.41 Kgs as 2.72 Kgs./Kg content in the export item at SI.No.2 after taking 20% recovery from the scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	97 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	GRINDLAYS ENGINE PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM REVIW00005876AM26
RA File Number	05AX04004238 AM25
Licence No and Date	0511031295/11/03/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of consultant (SKB) dated 22.04.2026, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT AND QUANTITY APPLIED	WASTAGE TO BE ALLOWED
1	PISTON RINGS, DIA UP TO 100	13800 KGS	RAIL WIRE	NIL ON THE NET

	MM WITH DIFF. SETS OF RINGS AND STANDARD TO 060 OVERSIZE, IMP INPUTS TO BE USED 1. QNTY 2500.00 KG RAIL WIRE WITH THICKNESS UP TO 1.20 MM& WIDTH UP TO 5 MM, 2. QNTY 2100 KG SPACER WIRE WITH THICKNESS UP TO 1.50 MM & WIDTH UP TO 5MM		THICKNESS UP TO 1.20MM & WIDTH UP TO 5 MM	WEIGHT OF RAIL WIRE THICKNESS UP TO 1.20MM & WIDTH UP TO 5 MM
			QTY: 2500.00 KGS	
			SPACER WIRE THICKNESS UP TO 1.50 MM & WIDTH UP TO 5 MM	NIL ON THE NET WEIGHT OF SPACER WIRE THICKNESS UP TO 1.50 MM & WIDTH UP TO 5 MM
			QTY: 2100.00 KGS	
NOTE: THE DIAMETER OF THE IMPORTED WIRES SHOULD MATCH THE DIAMETER OF THE WIRE OF THE EXPORT PRODUCT.				
RA concerned may take suitable consequential action accordingly.				

Case No.	98 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM APPLY 00006662AM25
RA File Number	05AX04004179 AM25
Licence No and Date	0511031314/12/03/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 30.03.2026, as under:	
1. Net weight of export item may be specified as 19,965 MT. 2. Import items at Sl.No.1 to 3 shall be of relevant grade and diameter as contained/utilized in the export item and their quantities may be allowed as 1.02 Kgs/Kg content in the export item. 3. Import item at Sl.No.4 may be allowed on net to net basis with accountability clause.	
RA concerned may take suitable consequential action accordingly.	

Case No.	99 / NC/1/MEET/Apr/202627/1
Case Status	Case Deferred

Party Name	SUMIRIKO IMPERIAL HYDRAULICS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM APPLY 00006697AM25
RA File Number	05AX04004296 AM25
Licence No and Date	0511031378/17/03/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. SUBMIT COLOURED DRAWING OF THE EXPORT PRODUCT. 2. IN APPENDIX 4E, THE INDIGENOUS INPUTS ARE NOT INDICATED. HOW THE EXPORT PRODUCT WILL BE MANUFACTURED BY USING ONLY IMPORTED BRASS - COATED HOSE REINFORCEMENT WIRE? 3. DETAILED PROCESS OF MANUFACTURING AND WASTAGE AT EACH STAGE OF OPERATION. 4. IS THE IMPORTED WIRE OF NON-ALLOY/ALLOY/STAINLESS STEEL? PLEASE INDICATE. Case stands deferred.	

Case No.	100 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM APPLY 00006932AM25
RA File Number	05AX04004438 AM25
Licence No and Date	0511031642/28/03/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 30.03.2026, as under: 1. Quantity of export item i.e One set shall consist of 6 units. 2. Net weight of export item (1 set consisting of 6 units) may be specified as 314.05 MT. 3. Import items at Sl.No.1 to 36 may be allowed on net to net basis with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	101 / NC/1/MEET/Apr/202627/1
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Case Status	Case Approved
Party Name	TATA ADVANCED SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM APPLY 00006943AM25
RA File Number	31AX04000488 AM25
Licence No and Date	3111004611/28/03/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Tech-3 dated 23.04.2026, as under: EP- 26,27 & 34 - Deleted as description of EP & corresponding import item is same. Import – 1 to 30 & 33 to 38- Net wt. Of component made out of relevant imported RM + 10 % wastage 35,36 & 43 - Deleted as EP and import item is same Grade & thickness of import items will be same as used in EP RA concerned may take suitable consequential action accordingly.	

Case No.	102 / NC/1/MEET/Apr/202627/1
Case Status	Case Deferred
Party Name	VINAYAKA INDUSTRIAL ENTERPRISES,
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM APPLY 00000071AM26
RA File Number	07AX04002041 AM25
Licence No and Date	0711014077/02/04/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: - SUBMIT A COLOURED PHOTOGRAPH OF THE EXPORT PRODUCT AND ALSO OF THE IMPORTED INPUTS. - WHAT IS THE USE OF THE EXPORT PRODUCT? - WHAT IS THE REASON FOR ASKING FOR THE SAME INPUT AT THREE PLACES IN THE SUMMARY OF THE APPLICATION ON THE BO PORTAL AS WELL AS IN APPENDIX 4E FOR THE EXPORT PRODUCT? - WHAT IS THE OPERATION ON IMPORTED INPUT WHICH ATTRACTS 0.5% WASTAGE ON NET CONTENT BASIS?	

- e. IS ANY INDIGENOUS INPUT REQUIRED FOR THE MANUFACTURING OF THE EXPORT PRODUCT? SUBMIT DETAIL, IF ANY.
- f. SUBMIT POINT-WISE DETAIL OF MANUFACTURING AND ALSO THE FULL FORM OF THE ABBREVIATIONS USED IN EXPORT AND IMPORT ITEMS.

Case stands deferred.

Case No.	103 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	EPE PROCESS FILTERS AND ACCUMULATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM APPLY 00000083AM26
RA File Number	09AX04001226 AM25
Licence No and Date	0911009360/03/04/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Tech-3 dated 22.04.2026, as under: Import 1. Net wt. Of housing in EP1 +4% wastage 2. Net wt. Of housing in EP2 +4% wastage 3. Net wt. Of housing in EP3 +4% wastage 4. Net wt. Of housing in EP4 +4% wastage 5. Net wt. Of housing in EP5 +4% wastage Pipe to be imported will be of same type & material as used in EP RA concerned may take suitable consequential action accordingly	

Case No.	104 / NC/1/MEET/Apr/202627/1
Case Status	Case Approved
Party Name	FIUNEX CONSULTANTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Apr/ 202627/ 1 and 23/04/2026
HQ File Number	HQRNORM APPLY 00000178AM26

RA File Number	31AX04000005 AM26
Licence No and Date	3111004648/09/04/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 21.04.2026, as under: For Export item at Sl.No. 1 1. Quantity of import items at Sl.No. 1 may be allowed as 1.02 fts./ft. Content in the export item. 2. Quantity of import item at Sl.No. 2 may be allowed on net to net basis. 3. Quantity of import item at Sl.No.3 may be allowed on net to net basis with accountability clause . For Export item at Sl.No. 2 1. Quantity of import items at Sl.No.4 & 5 may be allowed on net to net basis with accountability clause. For Export item at Sl.No. 3 1. Quantity of import items at Sl.No.6 may be allowed as 1.02 fts./ft. Content in the export item. 2. Quantity of import items at Sl.No. 7 to 11 may be allowed on net to net basis with accountability clause . For Export item at Sl.No. 4 1. Quantity of import item at Sl.No. 12 may be allowed as 1.02 fts./ft. Content in the export item. 2. Quantity of import items at Sl.No.13 to 17 may be allowed on net to net basis with accountability clause For Export item at Sl.No. 5 1. Quantity of import item at Sl.No. 18 may be allowed on net to net basis with accountability clause. 2. Quantity of import item at Sl.No. 19 may be allowed as 1.02 fts./ft. Content in the export item. For Export item at Sl.No. 6 1. Quantity of import item at Sl.No. 20 may be allowed on net to net basis with accountability	

clause.

2. Quantity of import item at Sl.No. 21 may be allowed as 1.02 fts./ft. Content in the export item.

For Export item at Sl.No. 7

1. Quantity of import item at Sl.No. 22 may be allowed on net to net basis with accountability clause . .
2. Quantity of import item at Sl.No. 23 may be allowed as 1.02 fts./ft. Content in the export item.

For Export item at Sl.No. 8

1. Quantity of import item at Sl.No. 24 may be allowed on net to net basis.
2. Quantity of import item at Sl.No. 25 may be allowed as 1.02 fts./ft. Content in the export item.

For Export item at Sl.No. 9

1. Quantity of import item at Sl.No. 26 may be allowed on net to net basis with accountability clause . .
2. Quantity of import item at Sl.No. 27 may be allowed as 1.02 fts./ft. Content in the export item.

For Export item at Sl.No. 10

1. Quantity of import item at Sl.No. 28 may be allowed on net to net basis with accountability clause . .
2. Quantity of import item at Sl.No. 29 may be allowed as 1.02 fts./ft. Content in the export item.

RA concerned may take suitable consequential action accordingly.